

218

**DISTRICT MAGISTRATE, PRAYAGRAJ**

To,

E-Mail

**The Registrar,**  
The National Green Tribunal  
Principal Bench,  
New Delhi  
E-Mail:- judicial-ngt@gov.in

Ref. No. : 600912/O.A.No:-611/2024/2024-25

Date : 20/09/2024

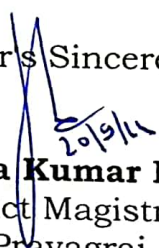
**Subject: Submission of response report on behalf of District Magistrate, Prayagraj in compliance of direction issued by Hon'ble National Green Tribunal in Original Application No. 611 of 2024 (I.A. No. 261 of 2024) Bharatiya Kisan Union (Purwa) Versus Union of India & Ors.**

**Sir,**

With reference to the subject mentioned above, this is to inform you that in compliance of order issued on dated 03.07.2024 by Hon'ble National Green Tribunal Original Application No. 611 of 2024 (I.A. No. 261 of 2024) Bharatiya Kisan Union (Purwa) Versus Union of India & Ors, the compliance report is submitted for your kind perusal and necessary action please.

**Encl:-As Above.**

Your's Sincerely

  
20/9/24  
**(Ravindra Kumar Mandar)**  
District Magistrate,  
Prayagraj

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 611/2024 (आई0ए0 नं0 261/2024) भारतीय किसान यूनियन (पूर्वा) बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक- 03.07.2024 के क्रम में जिलाधिकारी, प्रयागराज के कार्यालय ज्ञाप संख्या जी 00862/ओ0ए0 नं0 611/2024/एन0जी0टी0/24-25, दिनांक 05.09.2024 के द्वारा गठित जांच समिति की रिपोर्ट।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 611/2024 (आई0ए0 नं0 261/2024) भारतीय किसान यूनियन (पूर्वा) बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक-03.07.2024 को आदेश पारित किया गया है, जिसके मुख्य अंश निम्नवत् है :-

"..... 2. Applicant has filed I.A. No. 261/2024 seeking early hearing of the OA. Submission of counsel for the applicant is that due to inadvertence he could not see the cause list and could not appear in the matter.

3. On due consideration I.A. No. 261/2024 is allowed and OA is taken up today for hearing on admission.

4. In this original application, the applicant has raised a grievance against the ongoing construction of Rail Bridge between Daraganj and Jhunsi which is stated to be on the floodplain. Further grievance of the applicant is that the bridge is being constructed in violation of the provisions of River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016. Learned counsel for the applicant has placed reliance upon clause 42 of the said order which reads as under:-

"(42) कतिपय मामलों में पूर्व अनुमोदन देना- प्रत्येक व्यक्ति राज्य गंगा समितियां, जिला गंगा संरक्षण समितियां और स्थानीय प्राधिकरण तथा अन्य प्राधिकारी गंगा नदी से संबंधित तथा गंगा नदी या इसकी सहायक नदियों के दायरे में आने वाले क्षेत्र से संबंधित निम्नलिखित मामलों पर, यदि राष्ट्रीय गंगा नदी के निर्णयों को कार्यान्वित करना अपेक्षित है, तो राष्ट्रीय स्वच्छ गंगा मिशन का पूर्व अनुमोदन प्राप्त करना होगा। नामतः-

(क) गंगा नदी के डाउन स्ट्रीम जल के प्रवाह को प्रभावित किए बिना गंगा नदी में जल के भण्डारण के डाइवर्जन की प्रणाली;

(ख) गंगा नदी या नदी के तट पर या इसके बाढ़ योजना क्षेत्रों पर पुलों और सहायक सड़कों तथा तटों का निर्माण;

(ग) घाटों का निर्माण अथवा किसी भी मौजूदा घाट का विस्तार;

(घ) घाटों का निर्माण;

(ङ.) जल के संग्रह अथवा डाइवर्जन या नियंत्रण के लिए स्थायी जलीय संरचनाओं का निर्माण अथवा गंगा नदी अथवा इसकी सहायक नदियों का चैनलीकरण;

(च) पहाड़ी ढलानों और अधिसूचित वन तथा अन्य पर्याकृष्णीय दृष्टि से संवेदी क्षेत्रों का वन कटाव;

(छ) कोई अन्य कार्यकलाप जो कि पैराग्राफ 4 में सिद्धांतों के विपरीत निर्धारित किए गए हैं उन्हें राष्ट्रीय स्वच्छ गंगा मिशन द्वारा विनिर्दिष्ट किया जाए।"

5. Referring to the said clause he has submitted that for the construction of the bridge over the River Ganga or its river bank or its flood plain area the approval of the NMCG is required which has not been obtained in the matter. In support of his submission he has also placed reliance upon the communication dated 06.11.2023 (Page 84) sent by the NMCG to the District Magistrate, Prayagraj raising objection to the construction of the said bridge. Further submission of counsel for the applicant is that in the course of construction of the bridge the soil is being dumped in the river bed disturbing the ecology of the river.

6. The OA raises substantial issue relating to compliance of environmental norms.

7. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

8. List on 26.09.2024."

1

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 611/2024 (आई0ए0 नं0 261/2024) भारतीय किसान यूनियन (पूर्वा) बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक-03.07.2024 को पारित आदेश के क्रम में जिलाधिकारी, प्रयागराज के कार्यालय ज्ञाप संख्या जी 00862/ओ0ए0 नं0 611/2024/ एन0जी0टी0/24-25, दिनांक 05.09.2024 के द्वारा प्रश्नगत प्रकरण की जांच हेतु संयुक्त समिति गठित की गयी (संलग्नक-01)।

जांच समिति में निम्नलिखित अधिकारी नामित किये गये हैं:-

1. उप जिलाधिकारी, सदर, प्रयागराज।
2. प्रभागीय निदेशक अथवा उप प्रभागीय वनाधिकारी, सामाजिक वानिकी वन प्रभाग, प्रयागराज।
3. अधिशाषी अभियन्ता, बाढ़ कार्य खण्ड, प्रयागराज।
4. श्री कौशल कुमार, सहायक पर्यावरण अभियन्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज।

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 03.07.2024 के अनुपालन में जिलाधिकारी, प्रयागराज द्वारा गठित जांच समिति के सदस्यों द्वारा दिनांक 10.09.2024 को स्थलीय निरीक्षण किया गया। निरीक्षण के समय निम्नलिखित तथ्य प्रकाश में आये :-

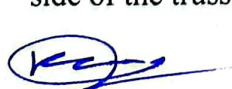
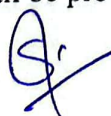
1. प्रयागराज में गंगा नदी पर दारागंज एवं झूंसी के मध्य रेल ब्रिज का निर्माण किया जा रहा है, जो पूर्व से स्थापित शास्त्री रोड ब्रिज के अपस्ट्रीम में लगभग 180 मीटर की दूरी पर किया जा रहा है। रेल ब्रिज का निर्माण मेसर्स पूर्वोत्तर रेलवे की कार्यदायी संस्था मेसर्स रेल विकास निगम लि0 द्वारा किया जा रहा है।
2. मेसर्स रेल विकास निगम लि0 द्वारा उपलब्ध कराये गये सूचनानुसार रेल ब्रिज ओवर रिवर गंगा, प्रयागराज की डिजाईन बेसिक रिपोर्ट के अनुसार निर्माणाधीन रेल ब्रिज का बेसिक डेटा निम्नवत् है :-

Rail bridge location	:	Averagely 110 m downstream and nearly parallel to existing rail bridge on the River Ganga near Prayagraj.
Name of River	:	Ganga
HFL	:	88.48m (msl)
Type of bridge	:	Rail bridge-2 tracks of BG
Total length	:	1934.40m between abutment Piers
Alignment	:	Straight (except 3.2 <sup>0</sup> curve at Allahabad end & 1 <sup>0</sup> curve at Jhunsi end).
No. of Spans	:	24 Nos. Truss Spans
No. of Piers	:	25 Nos.
Span arrangement	:	24 nos. of 76.20m open web steel girder
Function	:	To carry two BG tracks
Design Life	:	100 years (as per clause 15.1.3 of IRS Concrete Bridge Code and clause 3,6.5 of IRS Steel Bridge Code). GMT should be considered as 50 for fatigue calculations as per CL 3.6.5 of IRS Steel Bridge Code.
Foundation	:	Circular shaped Well Foundation
Piers & Pier Cap	:	RCC single solid rectangular piers, U/S and D/S edges provided with semi-circular cut-water.
Size of the Pier Cap	:	It will cover the piers and provide space for inspections and replacement of bearings.
Details of Railway Deck	:	Minimum Clear width of 10.80 m between trusses. Gangways of 600 mm width at rail level between two tracks. 600mm wide pedestrian way is proposed on either side of truss, supported on brackets.

Sleepers	:	H-beam/ Composite Sleepers/ Steel Channel Sleepers as per RDSO Guidelines and as approved by NER
SEJ	:	As decided in TAG minutes dated 17.01.2020, LWR may be provided on bridge and if not possible SEJ may be provided on alternate piers in place of provision of SEJ on each pier by keeping sliding bearings on one pier and fixed on next.
Rail Loadings	:	As per Railway Board Guideline, the substructure of this important bridge should be designed for 32.5T loading. However, superstructure should be designed for 25T Axle loading.
Permissible Speed of Trains on the Bridge	:	100 kmph (Goods)/ 130 kmph (Passenger). As per latest policy of railways for routes other than GQ & GD routes.
Occasional Load	:	Wind Loading as per Bridge Rules, Seismic Loading as per IRS Seismic Code 2020 with latest correct slips/ latest Seismic Code.
Bearings	:	Spherical Bearing as per IRC 83 and IRS BS 102.
Materials	:	Concrete (for foundation / substructure) and Steel (for superstructure).
Density	:	Concrete-25kN/m <sup>3</sup> , Steel-78.5kN/m <sup>3</sup>
Seismic Zone	:	Zone-III as per IRS seismic Code 2020 with latest correction slip/latest seismic code.
Vertical Clearance	:	3072 mm from highest flood level
Maximum scour Depth below H.F.L. at well locations pier	:	34.58 m
Type of Foundations	:	Foundation proposed is Well foundation of circular type for all piers to accommodate the superstructure for double BG rail lines as per IRS specifications. Suitably designed steining thickness and curb armoured with cutting edge for well foundation shall be provided as per the provisions of IRS Bridge Substructures and Foundation Code and Manual on the Design and Construction of Well and Pile Foundation. RCC construction shall be as per IRS Bridge Substructures and Foundation Code and IRS Concrete Bridge Code.
Type of Substructures	:	RCC single solid rectangular piers, U/S and D/S edges provided with semi-circular cut-water, having rectangular RCC pier cap.
Type of Superstructure	:	76.20m clear span shall be of Warren truss configuration with Two rail tracks.
Type of Bearings	:	Spherical Bearings as per IRC 83 Part-IV and IRS BS 102 Rev-1 and relevant Euro Codes.
Accessories	:	Trolley refuge and pedestrian ways

**Details of services considered:-**

- (i) 600mm wide pedestrian ways are proposed on either side of truss, supported on brackets.
- (ii) Access to pier cap from rail level shall be provided.
- (iii) Cables for traffic signals may be carried along the track at stringer level.
- (iv) Provision for the trolley refuge (approx. 2500mm x 3000mm) at rail level on either side of the truss shall be provided in the end panels of the truss.



- (v) The cross section shall have provision for electrification of track. OHE mast will be catered as per guidelines issued by RDSO vide letter no. CBS/DPA, dated 16.11.2015.

3. क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज के पत्र संख्या जी 00663/एन०जी०टी० ओ०ए० नं० 611/2024, दिनांक 12.07.2024 के द्वारा मण्डल रेल प्रबंधक, प्रयागराज एवं महाप्रबंधक, रेल विकास निगम लि०, प्रयागराज से प्रश्नगत ओ०ए० संख्या 611/2024 में दिनांक 03.07.2024 को पारित आदेश के अनुपालन में गंगा नदी पर दारागंज एवं झूंसी के मध्य निर्माण किये जा रहे रेल ब्रिज के सम्बन्ध में एन०एम०सी०जी० एवं अन्य सम्बन्धित विभागों से प्राप्त किये गये अनापत्ति प्रमाण-पत्र/ अनुमति पत्र की प्रेषित किये जाने की अपेक्षा की गयी थी **(संलग्नक-02)**।

4. मुख्य परियोजना प्रबंधक-1, रेलवे विकास निगम लि०, प्रयागराज के पत्र संख्या RVNL/BSB/GB/111/ Corr./37/933, दिनांक 10.09.2024 के द्वारा प्रश्नगत ओ०ए० संख्या 611/2024 के सम्बन्ध में उत्तर प्रेषित किया गया है, जिसकी प्रति **संलग्नक-03** के रूप में संलग्न है। मुख्य परियोजना प्रबंधक-1 के पत्र दिनांक 10.09.2024 के बिन्दु संख्या 01 में निम्नवत् उल्लेख किया गया है :-

"..... 1. The proposal for post-facto approval of the construction of Bridge No. 111, located between Daraganj and Jhusi, was submitted through the NMCG online portal under application number NMCG20241711446743 on 01.03.2024. As per Proposal 6 of the minutes of the meeting, dated 31.05.2024 referenced in (i), the proposal was initially processed under Section 42. However, the NMCG recommendation states that **"Since the construction of the bridge is already completed, it does not fall under the prior approval clause mentioned in Section 42 of the Authority Order. The project can be reviewed under Section 6(3), which permits the NMCG to evaluate projects constructed before 2016."**

Section 6(3) states: **"In case any such construction has been completed before the commencement of this Order, in the riverbank of the River Ganga or its tributaries or active flood plain areas of the River Ganga or its tributaries, the National Mission for Clean Ganga shall review such constructions to examine whether they are causing an interruption in the continuous flow of water or pollution in the River Ganga or its tributaries, and if so, it shall mandate their removal."**

2. This office has already submitted the proposal for approval under section 6/3 of NMCG as per minutes issued by NMCG, dated 02.09.2024 vide letter no. RVNL/BSB/GB/111/Corr./ 37/925. Online application has also submitted on 10.09.2024...."

मुख्य परियोजना प्रबंधक-1, आर०वी०एन०एल०, प्रयागराज अपने पत्र दिनांक 10.09.2024 के माध्यम से सूचित किया गया है कि रेल ब्रिज का सब-स्ट्रक्चरल कार्य कुछ माईनर वर्क को छोड़कर माह-मार्च, 2023 के पूर्व समाप्त हो गया है। पत्र में उल्लेख किया गया है कि ब्रिज नं०-111 का निर्माण कार्य कुछ माईनर वर्क जैसे-ट्रैक लिफ्टिंग एवं मिसलिनियस वर्क को छोड़कर लगभग पूर्ण हो गया है। स्थलीय निरीक्षण के समय भी रेल ब्रिज का निर्माण कार्य लगभग 95 प्रतिशत पूर्ण पाया गया।

5. मेसर्स रेल विकास निगम लि०, प्रयागराज के पत्र संख्या RVNL/BSB/ Ganga Bridge/18-19/works/Tender file-IV/5595, दिनांक 07.09.2020 के द्वारा मेसर्स आई०टी०डी० सीमेन्टेशन-बीबीजे ज्वाइंट वेंचर, कोलकाता को गंगा नदी पर झूंसी एवं दारागंज के बीच रेल ब्रिज के निर्माण हेतु लेटर ऑफ़ एक्सप्टेंस जारी किया गया था। मेसर्स आई०टी०डी० सीमेन्टेशन इण्डिया प्रा०लि०, झूंसी रेलवे स्टेशन, प्रयागराज के विरुद्ध उ०प्र० प्रदूषण नियंत्रण

बोर्ड, लखनऊ के पत्र संख्या एच 03849/सी-2/जल-172/23, दिनांक 11.12.2023 के द्वारा राज्य बोर्ड से बिना सहमति (जल एवं वायु) प्राप्त किये संचालन किये जाने के कारण इकाई के विरुद्ध कुल धनराशि रू0 3,05,000/- (रू0 तीन लाख पाँच हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है, जिसकी प्रति संलग्नक-04 के रूप में संलग्न है। क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र संख्या जी 00850/आई-37/2024, दिनांक 03.09.2024 द्वारा उक्त इकाई के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उ0प्र0 प्रदूषण नियंत्रण बोर्ड के खाता में जमा करने हेतु निर्देशित किया गया है, जिसकी प्रति संलग्नक-05 के रूप में संलग्न है। मेसर्स आई0टी0डी0 सीमेन्टेशन इण्डिया प्रा0लि0, झूंसी रेलवे स्टेशन, प्रयागराज द्वारा राज्य बोर्ड से अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि 3,05,000/- (रू0 तीन लाख पाँच हजार मात्र) आर0टी0जी0एस0 के माध्यम से यू0टी0आर0 नं0 IBKLR92024091100045693 दिनांक 11.09.2024 द्वारा उ0प्र0 प्रदूषण नियंत्रण बोर्ड के खाता संख्या 701502010002104 में जमा करने की सूचना इस कार्यालय में दिनांक 12.09.2024 को दी गयी है, जिसकी प्रति संलग्नक-06 के रूप में संलग्न है।

6. क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज के पत्र संख्या जी 00247/आई-37/2023, दिनांक 12.06.2023 के द्वारा कार्यकारी निदेशक, तकनीकी, राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली के पत्र दिनांक 01.05.2023 के क्रम में महाप्रबंधक, रेलवे विकास निगम लि0, प्रयागराज को एन0एम0सी0जी0, नई दिल्ली से नियमानुसार एन0ओ0सी0 प्राप्त करने की अपेक्षा की गयी थी जिसकी प्रति संलग्नक-07 के रूप में संलग्न है। कार्यकारी निदेशक (तकनीकी), राष्ट्रीय स्वच्छ गंगा मिशन, भारत सरकार के पत्र संख्या TE-12015/3/2023-O/o ED (TECH)-एनएमसीजी, दिनांक 06.11.2023 द्वारा जिलाधिकारी, प्रयागराज/जिला गंगा सुरक्षा समिति, प्रयागराज को एन0एम0सी0जी0 से अनापत्ति प्रमाण-पत्र प्राप्त होने के उपरांत ही रेलवे पुल के निर्माण को अग्रसर किये जाने हेतु अनुरोध किया गया था, जिसकी प्रतिलिपि अन्य सम्बन्धित के साथ महाप्रबंधक, रेल विकास निगम लि0, प्रयागराज, मण्डल रेल प्रबंधक, प्रयागराज एवं महाप्रबंधक, उत्तर मध्य रेलवे, प्रयागराज को आवश्यक कार्यवाही हेतु पृष्ठांकित की गयी थी, जिसकी प्रति संलग्नक-08 के रूप में संलग्न है। क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज के पत्र संख्या जी 00801/आई-37/2023, दिनांक 23.12.2023 के द्वारा रेल विकास निगम लि0, प्रयागराज को राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली से अनापत्ति प्रमाण-पत्र प्राप्त होने के उपरान्त ही नियमानुसार रेलवे ब्रिज का निर्माण कार्य को अग्रसर किये जाने हेतु निर्देशित किया गया है, जिसकी प्रति संलग्नक-09 के रूप में संलग्न है।
7. क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज के पत्र संख्या जी 00849/एन0जी0टी0ओ0ए0 नं0 611/2024, दिनांक 03.09.2024 मण्डल रेल प्रबंधक, प्रयागराज एवं महाप्रबंधक, रेल विकास निगम लि0, झूंसी, प्रयागराज को एन0एम0सी0जी0 एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य सम्बन्धित विभागों से अनापत्ति प्रमाण-पत्र/अनुमति पत्र प्राप्त करने के उपरांत ही रेलवे ब्रिज का निर्माण किये जाने हेतु निर्देशित किया गया है, जिसकी प्रति संलग्नक-10 के रूप में संलग्न है।
8. निरीक्षण के समय रेल ब्रिज के निर्माण का लगभग 95 प्रतिशत कार्य पूर्ण पाया गया। झूंसी के तरफ निर्मित Pier (P-1) के समीप जिओ को-ऑर्डिनेट्स 25.435412 लैटीट्यूड एवं 81.901176 लांगीट्यूड पाया गया तथा दारागंज की तरफ निर्मित Pier (P-25) के समीप जिओ को-ऑर्डिनेट्स

25.440487 लैटीट्यूड एवं 81.882798 लांगीट्यूड पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ संलग्नक-11 के रूप में संलग्न है।

9. मेसर्स रेल विकास निगम लि०, प्रयागराज के कॉन्ट्रैक्टर मेसर्स आई०टी०डी० सीमेन्टेशन इण्डिया प्रा०लि०, झूंसी, प्रयागराज का निरीक्षण दिनांक 10.09.2024 को किया गया। निरीक्षण के समय कंक्रीट बैचिंग प्लांट डिस्मेन्टल्ड पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ संलग्नक-12 के रूप में संलग्न है।

उपरोक्त वर्णित तथ्यों से स्पष्ट है कि प्रयागराज में गंगा नदी पर दारागंज एवं झूंसी के मध्य रेल ब्रिज का लगभग 95 प्रतिशत निर्माण पूर्ण कर लिया गया है। मेसर्स पूर्वोत्तर रेलवे, वाराणसी द्वारा राष्ट्रीय स्वच्छ गंगा मिशन (National Mission for Clean Ganga), नई दिल्ली से अनापत्ति प्रमाण पत्र प्राप्त किये बिना रेल ब्रिज का लगभग 95 प्रतिशत निर्माण कार्य पूर्ण कर लिया गया है।

प्रयागराज में गंगा नदी पर दारागंज एवं झूंसी के मध्य रेल ब्रिज के निर्माण कार्य से पर्यावरण, नदी के प्रवाह एवं नदी के जलीय जीव-जन्तुओं पर पड़े दुष्प्रभाव के आंकलन एवं अध्ययन हेतु उच्च स्तरीय समिति गठित किया जाना उचित प्रतीत होता है। उच्च स्तरीय तकनीकी समिति की पर्यावरणीय अध्ययन/आंकलन रिपोर्ट के आधार पर उत्तरदायी संस्था मेसर्स पूर्वोत्तर रेलवे, वाराणसी के विरुद्ध पर्यावरणीय क्षतिपूर्ति (Environmental Compensation) अधिरोपित किये जाने की कार्यवाही किया जाना उचित होगा।

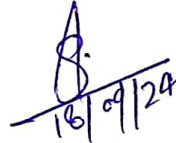
समिति की उक्त रिपोर्ट आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रस्तुत है।

  
18/09/2024  
(कौशल कुमार)

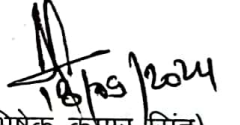
सहायक पर्यावरण अभियन्ता,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
प्रयागराज।

  
18/09/24  
(डी०ए० शुभला)

अधिशोषी अभियन्ता,  
बाढ़ कार्य खण्ड, प्रयागराज।

  
16/09/24  
(श्रीमती संगीता)

उप प्रभागीय वनाधिकारी,  
सामाजिक वानिकी वन प्रभाग,  
प्रयागराज।

  
18/09/2024  
(अभिषेक कुमार सिंह)

उप जिलाधिकारी, सदर,  
प्रयागराज।

## जिलाधिकारी, प्रयागराज

पत्रांक 6700862/ओ0ए0 नं0 611/२०२५/एन0जी0टी0/24-25

दिनांक 5/09/२०२५

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0नं0 611/2024 (आई0ए0 नं0 261/2024) भारतीय किसान यूनियन (पूर्वा) बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में दिनांक 03.07.2024 को आदेश पारित किया गया है (छायाप्रति संलग्न)। मा0 अधिकरण द्वारा पारित आदेश के सुसंगत अंश निम्नवत् है:-

....."4. In this original application, the applicant has raised a grievance against the ongoing construction of Rail Bridge between Daraganj and Jhunsi which is stated to be on the floodplain. Further grievance of the applicant is that the bridge is being constructed in violation of the provisions of River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016. Learned counsel for the applicant has placed reliance upon clause 42 of the said order which reads as under:-

" (42) कतिपय मामलों में पूर्व अनुमोदन देना- प्रत्येक व्यक्ति राज्य गंगा समितियां, जिला गंगा संरक्षण समितियां और स्थानीय प्राधिकरण तथा अन्य प्राधिकारी गंगा नदी से संबंधित तथा गंगा नदी या इसकी सहायक नदियों के दायरे में आने वाले क्षेत्र से संबंधित निम्नलिखित मामलों पर, यदि राष्ट्रीय गंगा नदी के निर्णयों को कार्यान्वित करना अपेक्षित है, तो राष्ट्रीय स्वच्छ गंगा मिशन का पूर्व अनुमोदन प्राप्त करना होगा। नामत:-

(क) गंगा नदी के डाउन स्ट्रीम जल के प्रवाह को प्रभावित किए बिना गंगा नदी में जल के भण्डारण के डाइवर्जन की प्रणाली;

(ख) गंगा नदी या नदी के तट पर या इसके बाढ़ योजना क्षेत्रों पर पुलों और सहायक सड़कों तथा तटों का निर्माण;

(ग) घाटों का निर्माण अथवा किसी भी मौजूदा घाट का विस्तार;

(घ) घाटों का निर्माण;

(ड.) जल के संग्रह अथवा डाइवर्जन या नियंत्रण के लिए स्थायी जलीय संरचनाओं का निर्माण अथवा गंगा नदी अथवा इसकी सहायक नदियों का चैनलीकरण;

(च) पहाड़ी ढलानों और अधिसूचित वन तथा अन्य पर्याकृष्णीय दृष्टि से संवेदी क्षेत्रों का वन कटाव;

(छ) कोई अन्य कार्यकलाप जो कि पैराग्राफ 4 में सिद्धांतों के विपरीत निर्धारित किए गए हैं उन्हें राष्ट्रीय स्वच्छ गंगा मिशन द्वारा विनिर्दिष्ट किया जाए। "

“ 5. Referring to the said clause he has submitted that for the construction of the bridge over the River Ganga or its river bank or its flood plain area the approval of the NMCG is required which has not been obtained in the matter. In support of his submission he has also placed reliance upon the communication dated 06.11.2023 (Page 84) sent by the NMCG to the District Magistrate, Prayagraj raising objection to the construction of the said bridge. Further submission of counsel for the applicant is that in the course of construction of the bridge the soil is being dumped in the river bed disturbing the ecology of the river

6. The OA raises substantial issue relating to compliance of environmental norms. 2

7. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

8. List on 26.09.2024"

मा0 अधिकरण द्वारा पारित उक्त आदेश में जिलाधिकारी, प्रयागराज/अध्यक्ष, जिला गंगा समिति प्रतिवादी सं0 6 एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा क्षेत्रीय अधिकारी, प्रयागराज क्षेत्र, प्रयागराज प्रतिवादी सं0 7 के रूप में है तथा रिस्पांस रिपोर्ट मा0 अधिकरण में सुनवाई से एक सप्ताह पूर्व प्रेषित किया जाना है। मा0 अधिकरण द्वारा पारित उक्त आदेश के अनुपालन में प्रकरण की जाँच हेतु निम्नवत् टीम का गठन किया जाता है:-

1. उप जिलाधिकारी, सदर, प्रयागराज।
2. प्रभागीय निदेशक अथवा उप प्रभागीय वनाधिकारी, सामाजिक वानिकी वन प्रभाग, प्रयागराज।
3. अधिशाषी अभियंता, बाढ़ कार्य खण्ड, प्रयागराज।
4. श्री कौशल कुमार, सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज।

समिति के उक्त सभी सदस्यों को निर्देशित किया जाता है कि प्रश्नगत प्रकरण की जाँच कर आख्या 03 दिन के अंदर अधोहस्ताक्षरी को प्रस्तुत करना सुनिश्चित करें।

(नवनीत सिंह चहल)  
जिलाधिकारी,  
प्रयागराज

पृ0सं0 एवं दिनांक : उपरोक्त।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. अपर जिलाधिकारी (प्रशासन), प्रयागराज।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
3. समिति के सदस्यों को अनुपालनार्थ।

  
जिलाधिकारी,  
प्रयागराज



# क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, ई.सी., प्रयागराज - 211019

Email-roprayagraj@uppcb.in

पत्रांक 700663 / NCTOA.NO. 011/2024

सं. 211/2024-2  
दिनांक 12/07/2024अतिआवश्यक / महत्वपूर्ण  
मा0 एन0जी0टी0 प्रकरण

सेवा में,

मण्डल रेल प्रबंधक,  
कार्यालय मण्डल रेल प्रबंधक,  
नवाब यूसुफ रोड, सिविल लाईन्स,  
प्रयागराज-211001

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 611/2024 (आई0ए0 नं0 261/2024) भारतीय किसान यूनियन (पूर्वा) बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक-03.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 611/2024 (आई0ए0 नं0 261/2024) भारतीय किसान यूनियन (पूर्वा) बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक-03.07.2024 को आदेश पारित किया गया है (छायाप्रति संलग्न)। मा0 एन0जी0टी0 द्वारा पारित आदेश के मुख्य अंश निम्नवत् है :-

"..... 4. In this original application, the applicant has raised a grievance against the ongoing construction of Rail Bridge between Daraganj and Jhunsi which is stated to be on the floodplain. Further grievance of the applicant is that the bridge is being constructed in violation of the provisions of River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016. Learned counsel for the applicant has placed reliance upon clause 42 of the said order which reads as under:-

" (42) कतिपय मामलों में पूर्व अनुमोदन देना. प्रत्येक व्यक्ति राज्य गंगा समितिया, जिला गंगा संरक्षण समितियां और स्थानीय प्राधिकरण तथा अन्य प्राधिकारी गंगा नदी से संबंधित तथा गंगा नदी या इसकी सहायक नदियों के दायरे में आने वाले क्षेत्र से संबंधित निम्नलिखित मामलों पर, यदि राष्ट्रीय गंगा नदी के निर्णयों को कार्यान्वित करना अपेक्षित है, तो राष्ट्रीय स्वच्छ गंगा मिशन का पूर्व अनुमोदन प्राप्त करना होगा। नामत:-

(क) गंगा नदी के डाउन स्ट्रीम जल के प्रवाह को प्रभावित किए बिना गंगा नदी में जल के भण्डारण के डाइवर्जन की पणाली,

(ख) गंगा नदी या नदी के तट पर या इसके बाढ़ योजना क्षेत्र पर पुलों और सहायक सड़कों तथा तटों का निर्माण;

(ग) घाटों का निर्माण अथवा किसी भी मौजूदा घाट का विस्तार,

(घ) घाटों का निर्माण;

(ङ.) जल के संग्रह अथवा डाइवर्जन या नियंत्रण के लिए स्थायी जलीय संरचनाओं का निर्माण अथवा गंगा नदी अथवा इसकी सहायक नदियों का चैनलीकरण,

(च) पहाड़ी ढलानों और अधिसूचित वन तथा अन्य पर्यावरणीय दृष्टि से संवेदी क्षेत्रों का वन कटाव;

(छ) कोई अन्य कार्यकलाप जो कि पैराग्राफ 4 में सिद्धांतों के विपरीत निर्धारित किए गए हैं उन्हें राष्ट्रीय स्वच्छ गंगा मिशन द्वारा विनिर्दिष्ट किया जाए। "

5. Referring to the said clause he has submitted that for the construction of the bridge over the River Ganga or its river bank or its flood plain area the approval of the NMCG is required which has not been obtained in the matter. In support of his submission he has also placed reliance upon the communication dated 06.11.2023 (Page 84) sent by the NMCG to the District Magistrate, Prayagraj raising objection to the

construction of the said bridge. Further submission of counsel for the applicant is that in the course of construction of the bridge the soil is being dumped in the river bed disturbing the ecology of the river

6. The OA raises substantial issue relating to compliance of environmental norms. 2
7. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.
8. List on 26.09.2024"

मा० एन०जी०टी० द्वारा पारित उक्त आदेश के क्रम में गंगा नदी पर दारागंज एवं झूंसी के मध्य निर्माण किये जा रहे रेल ब्रिज के सन्दर्भ में एन०एम०सी०जी०, नई दिल्ली एवं अन्य सम्बन्धित विभागों से प्राप्त किये गये अनापत्ति प्रमाण/अनुमति पत्र की प्रति एक सप्ताह के अन्दर प्रत्येक दशा में इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे अग्रिम कार्यवाही की जा सके।

संलग्नक:-यथोपरि।

भवदीय,



12/9/24  
(डॉ० एस०सी० शुक्ला)  
क्षेत्रीय अधिकारी

G/c

पृ०स० एवं दिनांक : उपरोक्त।

प्रतिलिपि:-

1. महाप्रबंधक, रेल विकास निगम लि०, झूंसी रेलवे स्टेशन, झूंसी, प्रयागराज को मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 03.07.2024 की प्रति संलग्न कर इस आशय के साथ प्रेषित कि गंगा नदी पर दारागंज व झूंसी के मध्य निर्माणाधीन रेलवे ब्रिज के निर्माण हेतु एन०एम०सी०जी०, नई दिल्ली एवं अन्य सम्बन्धित विभागों से प्राप्त किये गये अनापत्ति प्रमाण-पत्र/अनुमति पत्र की प्रति एक सप्ताह के अन्दर इस कार्यालय को प्रेषित करना सुनिश्चित करें।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।



12/9/24  
क्षेत्रीय अधिकारी

G/c



Office of the Project Director,  
Ganga Bridge 111, (Jhusi – Daraganj)  
(Near Jhusi Railway Station), Jhusi  
Prayagraj, PIN-211019 (UP), India  
V.K. Agrawal/IRSE  
GM/Rail Vikas Nigam Limited  
Email: gmravnlprij@gmail.com  
dycecvinay@gmail.com  
M.No.:7458914011

RVNL/BSB/GB/111/Corr./37/933

Date: 10-09-2024

Regional Officer,  
UP Pollution Control Board  
Jhusi, Prayagraj-211019

**Sub:** Regarding compliance on dated 03.07.2024, Order passed in Hon'ble National Green Tribunal, New Delhi in OA No. 611/2024 (IA No. 261/2024) Bhartiya Kisan Union (Purva) vs Union of India and others.

**Ref:**

- (i) Minutes of the 2<sup>nd</sup> meeting of the cell held on 30<sup>th</sup> April 2024 from 10.30 AM onwards at NMCG; dated 31/05/2024.
- (ii) Office memorandum of Ministry of environment & climate change dated 06.10.2023.
- (iii) Railway board letter no. 2023/Proj. /MUTP-III/VR-DRD/1/4 New Delhi, Dated: -13.10.2023.
- (iv) Letter issued by RVNL, Vide Letter No. RVNL/BSB/GB/111/Corr./37/925; dated 02.09.2024.
- (v) Letter issued by Regional Officer; U.P. Pollution Control Board vide letter No. G00854/OA. No. 611/2024(IA No. 261/2024/24); dated 03.09.2024.

1. The proposal for post-facto approval of the construction of Bridge No. 111, located between Daraganj and Jhusi, was submitted through the NMCG online portal under application number NMCG20241711446743 on 01.03.2024. As per Proposal 6 of the minutes of the meeting, dated 31.05.2024 referenced in (i), the proposal was initially processed under Section 42. However, the NMCG recommendation states that *“Since the construction of the bridge is already completed, it does not fall under the prior approval clause mentioned in Section 42 of the Authority Order. The project can be reviewed under Section 6(3), which permits the NMCG to evaluate projects constructed before 2016.”*

Section 6(3) states: **“In case any such construction has been completed before the commencement of this Order, in the riverbank of the River Ganga or its tributaries or active flood plain areas of the River Ganga or its tributaries, the National Mission for Clean Ganga shall review such constructions to examine whether they are causing an interruption in the continuous flow of water or pollution in the River Ganga or its tributaries, and if so, it shall mandate their removal.”**

2. This office has already submitted the proposal for approval under section 6/3 of NMCG as per minuet issued by NMCG, dated 02.09.2024 vide letter No. RVNL/BSB/GB/111/Corr./37/925. Online application has also submitted on 10.09.2024.
3. As per the railway letter referenced in (iii), railway projects are exempt from requiring Environmental Clearance (EC) and Coastal Regulation Zone (CRZ) approval, as stipulated under Chapter-IV, Section 11 of the Railway Act, 1989. The office memorandum of **Ministry of environment & climate change under ref(ii) also may be referred.** The section Section 11 of the Railway Act, 1989 states that: -

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Tel: +91 11 26738295/ 26738395/ 26738495, Fax: +91 11 26182957, Website: www.rvnl.org  
Office of the Chief Project Manager – I: Old Kaveri School Complex, (Near Health Center), Western Township  
DLW, Varanasi, PIN-221004 (UP), India Email: cpmrvnlbsb@gmail.com



Office of the Project Director,  
Ganga Bridge 111, (Jhusi – Daraganj)  
(Near Jhusi Railway Station), Jhusi  
Prayagraj, PIN-211019 (UP), India  
V.K. Agrawal/IRSE  
GM/Rail Vikas Nigam Limited  
Email: gmrvnlprij@gmail.com  
dycecvinay@gmail.com  
M.No.:7458914011

*“Power of railway administrations to execute all necessary works.-Notwithstanding anything contained in any other law for the time being in force, but subject to the provisions of this Act and the provisions of any law for the acquisition of land for a public purpose or for companies, and subject also, in the case of a non-Government railway, to the provisions of any contract between the non-Government railway and the Central Government, a railway administration may, for the purposes of constructing or maintaining a railway –*

*(a) make or construct in or upon, across, under or over any lands, or any streets, hills, valleys, roads, railway, tramways, or any rivers, canals, brooks, streams or other waters, or any drains, water-pipes, gas-pipes, oil-pipes, sewers, electric supply lines, or telegraph lines, such temporary or permanent inclined-planes, bridges, tunnels, culverts, embankments, adequate, bridges, roads, lines of rail, ways, passages, conduits, drains, piers, cuttings and fences, in-take wells, tube wells, dams, river training and protection works as it thinks proper”.*

4. The aforementioned work was initially sanctioned by the Railway Board as part of the rebuilding of IZZAT Bridge No. 111 in 2003-04 Pink Book of Indian Railway. The work was subsequently re-sanctioned in the year 2015-2016 under Pink Book No. 49 due to the bridge's inability to support higher axle loads.
5. The Indian Railway Bridge Manual generally divides a bridge into two parts: the substructure and the superstructure. The substructure refers to the portion that bears the load of the entire superstructure, along with the traffic, and safely transmits it to the ground. This includes components such as the foundation, pier, and pier shaft. The superstructure represents the part of the bridge that directly carries the traffic load, such as steel girders in this case.
6. The substructural work was completed before March 2023 except some minor work & The batching plant used for casting the foundation and piers of the important bridge was located near Jhusi station (**Altitude: - 592329.16 m E & 2813114.66 m N**) far away from the riverbank, ensuring no disposal of waste into the river. Initially, the pollution control board granted approval for the installation of the batching plant from 20.04.2021 to 31.03.2023, which was later extended from 23.06.2023 to 31.03.2024. Since the project was completed within the approved tenure of the batching plant, no environmental violations occurred.
7. For the superstructural work, which consist of fabrication of girder, launching of girder, installation of bearing & other miscellaneous work. To execute the same a fabrication yard was established near Jhusi station, material was supplied from jhusi end for launching of girders. Most of launching was conducted by launching crane which was assembled on the 1<sup>st</sup> span which did not contribute to any environmental pollution in the River Ganga.



**Office of the Project Director,**  
Ganga Bridge 111, (Jhusi – Daraganj)  
(Near Jhusi Railway Station), Jhusi  
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M.No.:7458914011

At present, the construction of Bridge No. 111 has been completed, except for some minor track linking and miscellaneous work. The project is required to be completed before December 2024 due to the prestigious Kumbh Mela. It is important to mention that the double line work between Jhusi and Varanasi has already been completed. After the completion of the work on this bridge, the doubling of the line between Jhusi and Prayagraj will need to be completed. This will be highly beneficial for ground management during events like Kumbh Mela, scheduled to take place from January 2025 to March 2025. **This project was inaugurated by the Honourable Prime Minister, and close monitoring is also being conducted by the PMO office.**

In light of the above, approval of the proposal under Section 6(3) of the 2016 Order is kindly requested.

Vinay Kumar Agrawal Digitally signed by Vinay Kumar Agrawal

**V. K. Agrawal**  
**Chief Project Manager-I**  
**RVNL/BSB**

**Copy To:**

1. DM/Prayagraj for kind information and NA.
2. DRM/BSB for kind information and NA.
3. ED/NE/RVNL/BSB for kind information.

Date: 31/05/2024

Subject: Minutes of the 2<sup>nd</sup> Meeting of the Cell held on 30<sup>th</sup> April 2024 from 10:30 AM onwards at NMCG.

A copy of the minutes of the 2<sup>nd</sup> meeting of Cell held through hybrid mode on 30<sup>th</sup> April 2024 from 10:30 AM onwards under chairmanship of Executive Director (Technical), National Mission for Clean Ganga, DOWR, RD &GR, Ministry of Jal Shakti is forwarded herewith for information necessary action.



Anup Kumar Srivastava  
Executive Director (Technical)  
& Member Secretary of Cell

Encl: As Above

To

1. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. Chief Engineer, P&DO Central Water Commission, 901(S), Sewa Bhawan, RK Puram, New Delhi 110066.
3. Additional Director, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
4. Deputy Director General (DDG), National Mission for Clean Ganga, Delhi.
5. Consultant (Legal), National Mission for Clean Ganga, Delhi.

Copy to:

6. Mela Adhikari, Kumbha Mela, Prayagraj-211002.
7. Vice Chairman, Prayagraj Development Authority, 7th and 8th Floor Indira Bhawan Civil Lines Prayagraj 211001.
8. Executive Engineer, U.P. Jal Nigam (Rural), Block Office, Tulapur Water Tank, Jhusi, Prayagraj 211019, U.P.
9. Executive Engineer, Taj Barrage Construction Division Agra, Irrigation & Water Resource Department, U.P. Okhla, New Delhi-110025.
10. Chief Project Manager/Civil, UPMRC Ltd, Administrative building, Gomti Nagar, Lucknow-226010 U.P.
11. Project Director, Ganga Bridge No.111, Rail Vikas Nigam Ltd, Jhusi, Prayagraj-211019, U.P.
12. Environment Specialist, State Mission for Clean Ganga, "SPMG Group-117 Indira Nagar, Dehradun 248001, Uttarakhand".
13. Technical Advisor, State Mission for Clean Ganga-UP (SPMG-UP), Plot No-18, Sector-7, Gomti Nagar Extension, Lucknow, - 226010.

Copy for information:

14. Director General, National Mission for Clean Ganga, Delhi

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)  
प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)  
First Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

Ph.: 011-23072900, 23072901

**Minutes of Second Meeting of the cell constituted to consider proposals for grant of approval from the NMCG, held on 30<sup>th</sup> April 2024.**

The Second meeting of the Cell was held on 30.04.2024 at NMCG, New Delhi in hybrid mode to consider proposals namely

*(a) Construction of two intake wells on Ganga and Yamuna River in Prayagraj under Jal Jeevan mission, (b) Widening, strengthening, and beautification of Arail Bandha Road (From New Yamuna Bridge to DPS School) via Prayagraj Development Authority, (c) Redevelopment of Shri Leta Hanuman Ji Temple Complex, enhancing disaster preparedness via Prayagraj Development Authority, (e) Construction of rubber dam Project across Yamuna River in the 1.5 Km. downstream of Taj mahal, Agra, (f) Construction of metro structures over Yamuna River in Agra in corrido-2 of Agra metro rail project, (g) Daraganj-Rebuilding (Bridge no.111 on Ganga), and (h) Floating Hut of Tehri lake, Uttarakhand.*

The list of the participants is attached at **Annexure-1**.

To begin with ED(T) welcomed the participants and briefly explained the objectives of the formation of the river cell at NMCG, He also briefed on points having bearing on the decision to be taken while considering such requests from project proponent. Provisions embedded in Para 6(3) and Para 42 of the Authorities Act, 2016; Thereafter, he requested project proponents to make presentation on the proposal submitted by them.

**1. Proposal-1: Construction of two intake wells on Ganga and Yamuna River in Prayagraj under Jal Jeevan mission**

- a) During the session, the EE, UPJal Nigam, Prayagraj, made a presentation on the proposed project as referenced. The presentation elaborated on the intake well situated along the banks of River Yamuna, intended to provide potable water to 276 villages in the Jasra and Shankargarh blocks of the Prayagraj district. The project aims to extract and treat 55 MLD of raw water through a 44 MLD Water Treatment Plant (WTP), with the High Flood Level (HFL) and Low Flood Level (LFL) measured at the point of extraction as 87.99m and 71.77m respectively. The distribution line associated with this initiative spans a total length of 2329.88 Km. Subsequently, he provided insights into another intake well positioned along the banks of the River Ganga, aimed at supplying drinking water to 455 villages in the Meja, Manda, and Koraon blocks of the Prayagraj district. This project entails the extraction and treatment of 112 MLD of raw water through a 90 MLD WTP, with the HFL and LFL measured at 88.03 m and 75.83 m respectively. The distribution line for this project spans a total length of 4516 Km. The both intake wells have received approval from

the Irrigation and Water Resources Department and are scheduled for continuous operation, 24 hours a day. Additionally, reports detailing the water quality at both extraction locations were provided for reference. Following the presentation, queries were invited from the members, leading to detailed discussions on various aspects of the projects.

- b) ED(T) inquired about the funding agency of the projects and their approval status. UPJN clarified that the project had received approval under the Jal Jeevan Mission, Ministry of Jal Shakti. The cell expressed a preference for the proponent to furnish the approval letter.
- c) ED (T) inquired about the anticipated duration for project completion. UPJN responded that the project is scheduled to be completed within 18 months, with a deadline set for January 2025.
- d) DDG inquired about the status of project execution. EE from UPJN clarified that construction activities have commenced for the project, specifically mentioning that pipelines and IBPS are currently under construction for the intake well on the Yamuna, with 900 kilometers of pipeline already laid. Similarly, progress has been made for the intake well located at the Ganga, where work is underway for 3 CWR and 54 STP, with 1081 kilometers of pipeline already installed.
- e) ED (T) sought clarification regarding the current percentage of completion for the construction work on the project. UPJN provided an explanation, stating that the progress stands at 55% for the Yamuna project and 43% for the Ganga project.
- f) The committee inquired about the discrepancy in the extraction quantity presented in MLD and Cusecs, as approved by the IR & WR department. UPJN responded, affirming the accuracy of the figures in Cusecs. They specified that the extraction quantity for the Yamuna project is 93 MLD (equivalent to 46 cusecs), while for the Ganga project, it is 112 MLD (equivalent to 55 cusecs).
- g) CE, P&D, CWC raised inquiries regarding the demographic scope of beneficiaries for the proposed drinking water supply. Additionally, he suggested aligning the capacity of the intake well with the projected population needs. Moreover, he expressed concern over the notable loss encountered from extraction to treatment, estimating it to range between 10 to 15%, which he deemed excessive and recommended reducing it to 2 to 3%. In response, the Technical Advisor, SMCG, emphasized that the Jal Jivan Mission, akin to the CPHO manual, permits a provision for 15%

unaccounted water. UPJN affirmed this assertion, clarifying that the upper threshold of 15% is indeed considered for unaccounted losses.

- h) CE, P&D, CWC has raised inquiries regarding the number of intake wells constructed in Uttar Pradesh under the Jal Jeevan Mission Rural. Additionally, there is a need to comprehend the cumulative impact of these intake wells and the extraction from the Ganga and Yamuna rivers. The CE, P&D, CWC emphasized the eventual generation of grey and black water due to water extraction, and queried whether the current plan addresses the management of wastewater produced. Furthermore, it was suggested that these extraction plans be integrated with the Swachh Bharat Mission Rural to enhance water management efficiency and effectiveness.
- i) MS, CPCB inquired about the process involved in the Water Treatment Plant (WTP). EE, UPJN elaborated that the raw water from the intake well undergoes aeration, following which sediments are separated in the separator. Subsequently, it passes through filters, a Clear Water Reservoir (CWR), and Oil and Grease Trap (OSD), before being ultimately distributed.
- j) MS, CPCB inquired about the quantity of sludge expected to be generated and the corresponding management and disposal plan for both sludge and wastewater. EE, UPJN explained that a minimal amount of sludge and waste is produced in the Water Treatment Plant (WTP), and they have devised a plan to dispose of it in the nearest drains. Additionally, they are contemplating the construction of a sludge tank for future disposal.

**Subject to adherence of the above observations, and also those mentioned by irrigation and Water resources department, UP, the cell recommends the proposal for approval of the competent authority.**

**Proposal-2: Proposal for widening, strengthening, and beautification of Arail Bandha Road (From New Yamuna Bridge to DPS School).**

- a) Mela Adhikari, Kumbh Mela presented a detailed overview of the plans for the widening, strengthening, and beautification of the Arail Bandha Road, extending from the New Yamuna Bridge to DPS School.
- b) The project entails widening the Arail Bandha Road to a width of 24 meters, covering a total length of 4900 meters, with a segment of 1500 meters spanning from the Shomeswar Mahadev Temple to DPS School along the riverbank. The proposed carriageway width is 16.2 meters, including a 1.2-meter-wide median in

the center. Additionally, 1.9-meter-wide surface parking bays are planned on both sides of the road, followed by 2-meter-wide footpaths along the road edges. Below these footpaths, a 0.9-meter-wide and 1.2-meter-deep underground drainage system is to be installed.

- c) The road strengthening measures will involve the use of stone pitching. The total estimated cost of the project, which also encompasses the widening of 3.4 kilometers of the land-side portion of the Arail Bandha Road, is projected to be 51.22 crore rupees.
- d) The proposed road is intended to serve as the designated emergency response route and for the transportation of VVIP and VIP dignitaries. It constitutes the sole road linkage to Arail, encompassing several sectors and the tent city as outlined in the proposed plan for the Kumbh event. Moreover, it will facilitate access to various tourist attractions of religious significance, including Chakra Madav, Shri Aadi Veni Madav, Someshwar Mahadev, and Shool Tankeshwar Mandir.
- e) ED (T) inquired about the whereabouts of the road and its distance from the edge of the river. In response, Mela Adhikari stated that the proposed road is situated between 500 and 800 meters from the river's edge.
- f) CE, P&DO sought clarification regarding whether the embankment (Bandha) had ever been breached or overtopped by flooding. Mela Adhikari responded that such occurrences are exceedingly uncommon, with overtopping being a rare event.
- g) To avoid ambiguity, ED (T) asked the proponents to get details about HFL and elevation of the Embankment. He further sought clarification whether the proponent took no objection from the irrigation department. Mela Adhikari clarified that the proposal was made in consultation with the irrigation department and the irrigation department continuously maintain the bandha. If NMCG suggests they will take a formal approval.
- h) CE, P&D, CWC conveyed to the concerned authorities that, upon the request of the Irrigation Department, the Central Water Commission (CWC) is currently engaged in the delineation of the Yamuna Flood Plain Zoning from Okhla Barrage to Prayagraj. They have committed to delivering the initial draft within the next four months. Upon receipt, the state authorities may proceed to notify it. Mela Adhikari, who can then utilize the zoning information for the purpose of planning the construction of the proposed road.

- i) ED(T) made an inquiry regarding the materials intended for the construction of the road. In response, the Mela Adhikari elucidated that the road will be surfaced with blacktop.

**Subject to adherence of the above observations including approval/recommendations from DGC and SGC, the cell recommends the proposal for approval of the competent authority.**

**Proposal-3: Proposal of Redevelopment of Shri Lete Hanuman Ji Temple Complex, enhancing disaster preparedness via Prayagraj Development Authority.**

- a) Mela Adhikari presented a proposal for the Redevelopment of the Shri Lete Hanuman Ji Temple Complex for Kumbh Mela 2025 in Prayagraj, aimed at enhancing disaster preparedness through the Prayagraj Development Authority (PDA). Emphasizing the historical and religious significance of the site, he noted the substantial pilgrimage influx following the Sangam, posing a significant challenge in crowd management. Situated within a defense area leased to the PDA (Kumbh), the temple redevelopment has received authorization. Consequently, the PDA devised plans to establish multiple entry and exit gates, parking facilities, and amenities for pilgrims, all without encroaching upon the existing temple area.
- b) The DDG, NMCG inquired about the management during previous Kumbh festivals with the existing structure. Mela Adhikari explained that during previous Kumbh festivals, the temple had to be closed due to situations resembling stampedes. Thus, a request for redevelopment is proposed for better crowd management and safety of pilgrims.
- c) The CE, (P&D), CWC inquired about the temple's location, specifically whether it falls within the floodplain or is affected by floods. Mela Adhikari explained that the temple is located 500m away from the Ganga River and 1.5km from the Sangam, and experiences some water impounding during floods. He further clarified that due to its age and religious significance, the temple's location cannot be changed, and the proposed work is solely for redevelopment.
- d) The ED (T) inquired whether a No-objection has been obtained from the irrigation department. Mela Adhikari explained that the irrigation department was involved in the planning process and, if necessary, they would obtain a no-objection from them.

- e) The DDG of NMCG sought clarification on whether any new construction or construction in unoccupied areas is proposed. Mela Adhikari explained that only the boundary is being shifted, and only within the space already demarcated for the temple. The ED (T) suggested using a temporary boundary instead of permanent construction. Mela Adhikari explained that a permanent boundary wall is required for load-bearing capacity, safety, and prevention from waterlogging.
- f) The ED (T) raised concerns regarding the mention of Notification Order 2016 in two proposals, stating that recommendations from DGC and SGC through NMCG are required for approval. However, a letter from the Chief Secretary of UP has been received, urging consideration of the proposal for further action. Mela Adhikari assured that the necessary details would be submitted promptly following the conducted meeting.
- g) The CE, (P&D), CWC informed the concerned authorities that, at the request of the Irrigation Department, the Central Water Commission (CWC) is currently engaged in delineating the Yamuna Flood Plain Zoning from Okhla Barrage to Prayagraj. They have committed to delivering the initial draft within the next four months. Upon receipt, the state authorities may proceed to notify the Mela Adhikari, who can then utilize the zoning information for planning the construction of the proposed road.

**Subject to adherence of the above observations including approval/recommendations from DGC and SGC, the cell recommends the proposal for approval of the competent authority.**

**Proposal-4: Construction of a Rubber Dam at 1.5 km downstream of the Taj Mahal on the River Yamuna in Agra city.**

- a) During the meeting, the EE, Taj Barrage, presented details regarding the proposal by the Uttar Pradesh Irrigation and Water Resource Department for the construction of a Rubber Dam at a location 1.5 km downstream of the Taj Mahal on the River Yamuna in Agra city. This project, officially announced by the Honorable Chief Minister of Uttar Pradesh in 2017, involves a significant investment of Rs. 413.34 crore and aims to rejuvenate the river and conserve water resources. The proposed rubber dam, with a crest level of 144.50 m and a height of 3.50 m, is strategically positioned approximately 308.00 km downstream of the Okhla Barrage. Notably, the annual average discharge of the river at the construction site is 3000 m<sup>3</sup>/s, with the reservoir capable of storing 3.64 Mm<sup>3</sup> of water when the river's discharge decreases to around 50 m<sup>3</sup>/s, with a filling time of approximately 21 hours. The project has

successfully secured 5 out of 6 necessary NOCs/Clearances from various authorities, including ASI, CWC, IWAI, TTZ, and SEIAA, with the final NOC pending from NMCG.

- b) ED (T) highlighted that the FM (wing) of the Ministry of Jal Shakti, in its letter dated 08/11/2019, granted clearance for the storage of 3.16 MCM. However, the proposed rubber dam has a storage capacity of 3.64 MCM. Therefore, the proposed construction must either submit a revised design with new approval or obtain revised clearance from CWC. CE, Yamuna, clarified that they have not obtained any revised clearance from CWC.
- c) ED (T) further emphasized that the design of the rubber dam has not undergone examination by CWC, and no aspect of the rubber dam design has received approval from CWC. The EE, Taj Barrage clarified that the approval was granted based on the Detailed Project Report (DPR).
- d) CE, P&D, CWC, raised concerns about the project's functionality and its benefits, questioning why the project should not be deferred until all the drains in Agra, Mathura, and Vrindavan are tapped. The CE, P&D mentioned the potential consequences of untreated water accumulation. The Legal Consultancy of NMCG informed that the National Green Tribunal (NGT) has imposed a penalty of Rs. 55 crore on the UP Nagar Nigam, Agra, as per the NGT order dated 24 April 2024, for the management of polluted and sludge flow in the Yamuna.
- e) Prof. Arun Kumar stated that the objective of the rubber dam is to improve the landscape behind the Taj Mahal during the 8 months of the non-monsoon period, as the rubber dam can be inflated or deflated within 20 minutes.
- f) CE, Yamuna, stated that once the drain tapping is completed, the water quality will improve. Furthermore, the installation of aerators to increase dissolved oxygen (DO) and the removal of sludge sediment by deflating the rubber dam (as it is not a permanent structure) have been proposed. He highlighted that only 19 drains are upstream of the dam, and all others are downstream.
- g) CE, P&D initiated the establishment of technical guidelines for floodplain zonation, stipulating the avoidance of permanent structures in the Yamuna floodplain zone. This underscores the need for a robust justification for the construction of the rubber dam. It is essential to provide a clear rationale that addresses these concerns and aligns with regulatory guidelines to ensure the project's viability and environmental compliance.

- h) DDG, NMCG, concluded the discussion by stating that multiple issues require comprehensive resolution. The revised proposal submission should ensure that all issues are thoroughly considered and incorporated into the updated plan for the project's successful implementation. This approach aims to enhance the project's effectiveness and address any outstanding challenges systematically and thoroughly.

**Recommendations:**

- The proponent is required to seek revised approval for the increased storage volume;
- The proponent need to submit a fresh application with clearly mentioning the utility of the project, revised approval for storage volume, Staus of drain Tapping, etc.

**Proposal-5: Construction of metro structures over Yamuna River in Agra in corrido-2 of Agra metro rail project.**

- a) During the session, the CE, UPMRC delivered a presentation on the proposed project.. The elaborated the construction of metro structures over the Yamuna River in Agra as part of Corridor-2 of the Agra Metro Rail Project.
- b) ED (T) inquired about clearance from the irrigation department and the source of discharge data. CE, UPMRC confirmed that the process began with approval from the irrigation department in Agra and subsequently moved through Okhla, Meerut, and finally to Lucknow, where clearance was forwarded to NMCG. Approval was obtained from the irrigation departments of Agra, Okhla, and Meerut. Discharge data was sourced from CWC.
- c) ED (T) sought information on the construction stage of the project. The CE, UPMRC stated that the project tender has been completed, and technical assistance is currently underway.
- d) CE, P&D, CWC raised concerns regarding the discrepancy in Highest Flood Level (HFL) and sought clarification on the size of the piers and viaduct and questioned whether the design discharge of 9300 cumecs accounts for a 50-year, 100-year, or observed scenario. Furthermore, also requested details on the management plan for debris and yards during construction, particularly concerning the casting of pillars and its impact on the flood plain. CE, UPMRC addressed the concerns by stating that the span arrangement of the proposed viaduct aligns parallel to the existing bridge, ensuring minimal interruption to river flow. They assured that the debris management plan is

included in the project tender. Additionally, Debassis, Consultant elaborated on the compensation measures between the existing and proposed bridge. Regarding the design discharge, it was clarified to represent the highest in a 50-year scenario.

- e) CE, P&D, CWC emphasized that the Waste Management plan should be part of UPMRC's construction plan.
- f) DDG, NMCG inquired about the cumulative effect of the bridge construction on river hydrology. CE, P&DO asked if any study had been conducted as mentioned by DDG, NMCG.
- g) PD, UPMRC requested conditional clearance for construction, citing ongoing tender processing, and commitment to conducting required studies and submitting findings.
- h) CE, P&DO recommended commencing construction at a location distant from the Yamuna river until all necessary studies and clearances have been obtained.

**In the end, it was decided the after receiving necessary inputs from UPMRC, Cell will consider this proposal in the next Cell meeting.**

**Proposal-6: Daraganj-Rebuilding (Bridge No.111 on Ganga).**

- a) During the session, the General Manager of RVNL (Rail Vikas Nigam Limited) was present to introduce the proposal for the Daraganj-Rebuilding project, particularly emphasizing Bridge No. 111 over the Ganga river. The objective of this initiative is to enhance ground management during events like the Kumbh Mela. He explained that the proposed bridge has already been constructed, with only the rail linking work and some miscellaneous tasks remaining to be completed.
- b) DDG clarified and highlighted that a cell has been established for prior permission under section 42. Since the construction is already complete, the submitted proposal serves as post-facto ratification. Since the work has already been completed, it does not fall under the purview of prior permission. However, it can be assessed under other clauses of the NMCG (National Mission for Clean Ganga) authority order, 2016. He suggested that the proposal could be considered under Section 6(3), which allows NMCG to review any structure already constructed and without seeking prior approval.

**Recommendations-** Since the construction of the bridge is completed, it does not fall under the prior-approval clause mentioned in Section 42 of the authority order. The

project can be examined under Section 6(3), which allows the NMCG to review projects constructed before 2016.

**Proposal-7: NGT case Floating Hotel at Tehri Lake.**

- a) In OA No. 131/2024, Hon'ble National Green Tribunal (NGT) case regarding the floating hut project at Tehri Lake, the NGT has directed the NMCG to determine if such activities align with the River Ganga (Rejuvenation, Protection and Management) Authorities (Amendment) Order 2024. NMCG was given a timeframe of two months to submit a report to the NGT about its discussion.
- b) Cell members desired further deliberation in the matter, and it was decided that a separate cell meeting would be held within the next 2-3 days to discuss the case in more detail.

**Members of the Cell**

1. Shri Nalin Kumar Srivastava, Deputy Director General (DDG), NMCG
2. Shri D P Mathuria, Chief Engineer, PDO, CWC
3. Shri Bharat K Sharma, Member Secretary, CPCB
4. Ms. Reena satvan, Additional Director, CPCB
5. Shri AK Gupta, Technical Advisor, SMCG, UP
6. Shri Anup Kumar Srivastava, (ED(T)), NMCG
7. Shri Ishwar Singh, Consultant, Legal

**Participants from Kumbh mela, Prayagraj**

8. Vijay Kiran Anand, Mela Adhikari
9. Arvind Kumar Chauhan, Vice-chairman PDA
10. Himanshu Sagar, Senior Consultantant, EY

**Participants from UP Jal Nigam (Rural), Prayagraj**

11. Shri. Pravin Kutti, EE, UP Jal Nigam (Rural), Prayagraj

**Participants from UPMRC Agra**

12. Shri Susahan Butt, CE, Agra Metro Rail Project
13. Sh. Arvind Rai (PD,Agra)
14. Sh. Kunwar Sushil Bhatt (CPM-2, Agra)
15. Sh. Rahul Rail (PM-2B, Agra)
16. Sh. Rajender Singh (PM-2A, Agra)
17. Sh. Harshit Agarwal (AM/Civil)

**Participants from Taj Barrage, Prayagraj**

18. Shri. Saurav Tirpathi, CE, Taj Barrage, Agra

**Participants from RVNL, Prayagraj**

19. Shri VK Agarwal, GM, RVNL, Prayagraj

**Participants from SMCG Uttarakhand**

20. Shri. Akshay, Environmental Specialist, SMCG-Uttarakhand

**Others**

21. Ms. Anjali, Sc.C, NMCG
22. Shri. Manikandan P, PO, NMCG
23. Shri. Debasish Smrutiranjan, Vice-President, GeoSpatial
24. Prof. Arun Kumar, IIT Roorkee
25. Mr. Rajendra Chalisgoankar, Former Engineer-in-chief Uttarakhand

E.No. IA-3-12/3/2023-IA,III (E-220190)  
Government of India  
Ministry of Environment, Forest and Climate Change  
IA-III Section (CRZ)

Indira Paryavaran Bhawan  
Jor Bagh Road,  
New Delhi - 110003  
Dated: 06<sup>th</sup> October, 2023

OFFICE MEMORANDUM

Subject: Clarification on exemption of Railway Projects from the requirement of Environmental Clearance (EC) and Coastal Regulation Zone (CRZ) Clearance as per Section 11 of Railways Act 1989- regarding.

The Ministry is in receipt of a request for clarification received from Ministry of Railways, regarding exemption from the application of the provisions of Environment Protection Act, 1986 including its sub-legislations to Railway Projects as per Section 11 of Railways Act, 1989.

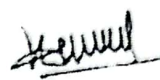
2. Railway Projects are exempted from prior environmental clearance in term of Section 11 of Railway Act 1989 which overrides every other law in force with the phrase "Notwithstanding anything contained in any other law for the time being in force". The Ld. Attorney General of India has also inter-alia opined that the Section 11 of the Act overrides every other law in force.

3. In this context, Hon'ble High Court, Bombay in the Goa Foundation Vs Konkan Railway (Writ Petition No. 170 of 1992 decided on 29<sup>th</sup> April 1992) has inter-alia held that:

*...the provisions of the Environment Act have no application in respect of work undertaken in exercise of powers conferred under Section 11 of the Railways Act, 1989. .... The wide ambit of the provisions of Section 11 and the non-obstante Clause makes it extremely clear that the provisions of the Environment Act do not bind the construction or maintenance of a railway line. The Railways Act (1989) is a legislation enacted subsequent to the Environment Act (1986) and the Corporation is right in claiming that for the purpose of providing railway line, clearance is not required even though the line passes over the railways, rivers, creeks, etc. in view of the specific provisions of Section 11 of the Railways Act.*

4. Further, Hon'ble High Court of Bombay vide order dated 3<sup>rd</sup> August 2022, in WP No.15 of 2021 in the matter of Ganv Bhavancho Ekvott & Ors vs South West Railways & Ors inter-alia stating that South Western Railway and Rail Vikas Nigam Limited (RVNL) are not under any statutory compulsion to obtain environmental clearance from the GCZMA or any building permissions or other permissions from any authority under the diverse legislation.

5. Ministry *vide* OM 19-172/2018 IA.III dated 28<sup>th</sup> May 2020 has also clarified the non-requirement of Environment Clearance for the Commercial development of the Railway Stations, subject to preparation of comprehensive Environmental Management Plan (EMP) by the Environment and Housekeeping Management (EnHM) Directorate of the Ministry of Railways and fulfilling the standard environmental safeguards as prescribed in the OM dated 28<sup>th</sup> May 2020.
6. The matter has been once again examined in the Ministry. Based on the facts mentioned above, it is clarified that Railway Projects, covered under Railways Act 1989, shall not attract CRZ Clearance. However, other statutory clearances, as applicable, need to be obtained.
7. This is issued with the approval of the Competent Authority.

  
(Dr. H. Kharkwal)  
Scientist 'E'

To

1. Chairman/Member Secretary, CPCB.
2. Chairperson/Member Secretaries of all the State/UT, PCBs/PCCs
3. Chairperson/Member Secretaries of all the EACs.
4. Chairperson/Member Secretaries of all the SEIAAs/ SEACs.
5. All Officers of IA Division

Copy to:

1. PS to Hon'ble ME FCC
2. PS to Hon'ble MoS (EF&CC)
3. Sr PPS to Secretary (EF&CC)
4. Sr PPS to DGF&SS (EF&CC)
5. PPS to AS(TK)/Sr PPS to JS(SKB)
6. Website, MoEF&CC/Guard File

**246**  
GOVERNMENT OF INDIA/भारत सरकार  
MINISTRY OF RAILWAYS/रेल मंत्रालय  
(RAILWAY BOARD/रेलवे बोर्ड)

No 2023/Proj./MUTP-III/VR-DRD/1/4

New Delhi Dated:-13.10.2023

To,  
CAO/Cons./All Zonal Railways  
CMDs/MDs/PSUs.

Sub:-Clarification on exemption of Railway Projects from the requirement of Environment Clearance (EC) and Coastal Regulation Zone(CRZ) Clearance as per Section 11 of Railways Act 1989-reg.

Please find enclosed an OM No IA3-12/3/2023-IA.III dated 06<sup>th</sup> October 2023 from M/o Environment, Forest and Climate Change(MOEFCC) on exemption from the application of the provision of Environment Protection Act, 1986 including its sub legislation to Railway projects as per Section 11 of Railways Act 1989.

In this context, it is submitted that due to Hon'ble High Court's decision for obtaining environment clearance prior to work execution on an ongoing railway project, the matter was referred to MOEFCC for issuing necessary clarification under the ambit of Section 11 of Railways Act 1989 .

Accordingly, as per OM above, MOEFCC has clarified that Railway Projects covered under Railways Act 1989 shall not attract CRZ Clearance. However, other statutory clearances as applicable needs to be obtained. Other content of the OM are self explanatory.

The above is for information and may be forwarded to all concerned down the line for information and necessary action thereof.

DA:- As above

  
(F.A. Ahmed) 13.10.23  
Director/GS(Civil-IV)  
Railway Board  
☎011-47845480  
Email:-dmtp@rb.railnet.gov.in

## CHAPTER IV

## CONSTRUCTION AND MAINTENANCE OF WORKS

11.

Power of railway administrations to execute all necessary works.

11. Power of railway administrations to execute all necessary works.-Notwithstanding anything contained in any other law for the time being in force, but subject to the provisions of this Act and the provisions of any law for the acquisition of land for a public purpose or for companies, and subject also, in the case of a non-Government railway, to the provisions of any contract between the non-Government railway and the Central Government, a railway administration may, for the purposes of constructing or maintaining a railway--

(a) make or construct in or upon, across, under or over any lands, or any streets, hills, valleys, roads, railway, tramways, or any rivers, canals, brooks, streams or other waters, or any drains, water-pipes, gas-pipes, oil-pipes, sewers, electric supply lines, or telegraph lines, such temporary or permanent inclined-planes, bridges, tunnels, culverts, embankments, aqueducts, bridges, roads, lines of rail, ways, passages, conduits, drains, piers, cuttings and fences, in-take wells, tube wells, dams, river training and protection works as it thinks proper;

255

(b) alter the course of any rivers, brooks, streams or other water courses, for the purpose of constructing and maintaining tunnels, bridges, passages or other works over or under them and divert or alter either temporarily or permanently, the course of any rivers, brooks, streams or other water courses or any roads, streets or ways, or raise or sink the level thereof, in order to carry them more conveniently over or under or by the side of the railway;

(c) make drains or conduits into, through or under any lands adjoining the railway for the purpose of conveying water from or to the railway;

(d) erect and construct such houses, warehouses, offices and other buildings, and such yards, stations, wharves, engines, machinery apparatus and other works and conveniences as the railway administration thinks proper;

(e) alter, repair or discontinue such buildings, works and conveniences as aforesaid or any of them and substitute others in their stead;

(f) erect, operate, maintain or repair any telegraph and telephone lines in connection with the working of the railway;

(g) erect, operate, maintain or repair any electric traction equipment, power supply and distribution installation in connection with the working of the railway; and

No: - RVNL/BSB/GB/111/Corr./37/925

Date: - 02-09-2024

Executive Director (Tech.)  
National mission for clean Ganga

- Sub: - Regarding post facto approval of Br no 111 as per section 6(3) of Authority order.  
Ref: - (i) Minutes of the 2<sup>nd</sup> meeting of the cell held on 30<sup>th</sup> April 2024 from 10.30 AM onwards at NMCG dated 31/05/2024  
(ii) Office memorandum of Ministry of environment & climate change dated 06.10.2024  
(iii) Railway board letter no. 2023/Proj./MUTP-III/VR-DRD/1/4 New Delhi, Dated: - 13.10.2023

The proposal for post-facto approval of the construction of Bridge No. 111, located between Daraganj and Jhusi, was submitted through the NMCG online portal under application number NMCG20241711446743 on 01.03.2024. As per Proposal 6 of the minutes of the meeting referenced in (i), the proposal was initially processed under Section 42. However, the NMCG recommendation states that *“Since the construction of the bridge is already completed, it does not fall under the prior approval clause mentioned in Section 42 of the Authority Order. The project can be reviewed under Section 6(3), which permits the NMCG to evaluate projects constructed before 2016.”*

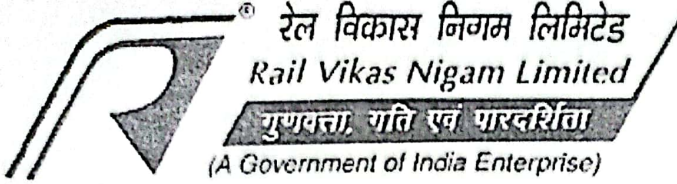
Section 6(3) states: *“In case any such construction has been completed before the commencement of this Order, in the riverbank of the River Ganga or its tributaries or active flood plain areas of the River Ganga or its tributaries, the National Mission for Clean Ganga shall review such constructions to examine whether they are causing an interruption in the continuous flow of water or pollution in the River Ganga or its tributaries, and if so, it shall mandate their removal.”*

1. As per the railway letter referenced in (iii), railway projects are exempt from requiring Environmental Clearance (EC) and Coastal Regulation Zone (CRZ) approval, as stipulated under Chapter-IV, Section 11 of the Railway Act, 1989. The office memorandum of Ministry of environment & climate change under ref(ii) also may be referred. The section Section 11 of the Railway Act, 1989 states that: -  
*“Power of railway administrations to execute all necessary works.-Notwithstanding anything contained in any other law for the time being in force, but subject to the provisions of this Act and the provisions of any law for the acquisition of land for a public purpose or for companies, and subject also, in the case of a non-Government railway, to the provisions of any contract between the non-Government railway and the Central Government, a railway administration may, for the purposes of constructing or maintaining a railway -  
(a) make or construct in or upon, across, under or over any lands, or any streets, hills, valleys, roads, railway, tramways, or any rivers, canals, brooks, streams or other waters, or any drains, water-pipes, gas-pipes, oil-pipes, sewers, electric supply lines, or telegraph lines, such temporary or permanent inclined-planes, bridges, tunnels, culverts, embankments, aqueducts, bridges, roads, lines of rail, ways, passages, conduits, drains, piers, cuttings and fences, in-take wells, tube wells, dams, river training and protection works as it thinks proper”.*
2. The aforementioned work was initially sanctioned by the Railway Board as part of the rebuilding of IZZAT Bridge No. 111 in 2003-04 Pink Book of Indian Railway. The work was subsequently re-sanctioned in the year 2015-2016 under Pink Book item no 49 due to the bridge's inability to support higher axle loads.
3. The Indian Railway Bridge Manual generally divides a bridge into two parts: the substructure and the superstructure. The substructure refers to the portion that bears the load of the entire superstructure, along with the traffic, and safely transmits it to the ground. This includes components such as the foundation, pier,

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Office of the Chief Project Manager – I: Old Kaveri School Complex, (Near Health Center), Western Township  
DLW, Varanasi, PIN-221004 (UP), India Email: [comrvnlbsb@gmail.com](mailto:comrvnlbsb@gmail.com)




Office of the Project Director,  
Ganga Bridge 111, (Jhusi – Daraganj)  
(Near Jhusi Railway Station), Jhusi  
Prayagraj, PIN-211019 (UP), India  
V.K. Agrawal/IRSE  
CPM/Rail Vikas Nigam Limited  
Email: gmrvnlpjy@gmail.com  
dyceccvinay@gmail.com  
M.No.:7458914011

and pier shaft. The superstructure represents the part of the bridge that directly carries the traffic load, such as steel girders in this case.

4. The substructural work was completed before March 2023 except some minor work & The batching plant used for casting the foundation and piers of the important bridge was located near Jhusi station (*Altitude: - 592329.16 m E & 2813114.66 m N*) far away from the riverbank, ensuring no disposal of waste into the river. Initially, the pollution control board granted approval for the installation of the batching plant from 20.04.2021 to 31.03.2023, which was later extended from 23.06.2023 to 31.03.2024. Since the project was completed within the approved tenure of the batching plant, no environmental violations occurred.
5. For the superstructural work, which consist of fabrication of girder, launching of girder, installation of bearing & other miscellaneous work. To execute the same a fabrication yard was established near Jhusi station, material was supplied from jhusi end for launching of girders. Most of launching was conducted by launching crane which was assembled on the 1<sup>st</sup> span which did not contribute to any environmental pollution in the River Ganga.

At present, the construction of Bridge No. 111 has been completed, except for some minor track linking and miscellaneous work. The project is required to be completed before December 2024 due to the prestigious Kumbh Mela. It is important to mention that the double line work between Jhusi and Varanasi has already been completed. After the completion of the work on this bridge, the doubling of the line between Jhusi and Prayagraj will need to be completed. This will be highly beneficial for ground management during events like Kumbh Mela, scheduled to take place from January 2025 to March 2025. This project was inaugurated by the Honorable Prime Minister, and close monitoring is also being conducted by the PMO office.

In light of the above, approval of the proposal under Section 6(3) of the 2016 Order is kindly requested.

  
V.K. Agrawal 21/3/2024  
Chief project Manager-I  
RVNL

**Copy to:**

1. DM/Prayagraj for kind information and NA.
2. DRM/BSB for kind information and NA.
3. ED/NE/RVNL/BSB for kind information



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185565/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2023

Date: 23/06/2023

To,

M/s

ITD CEMENTATION INDIA LIMITED

JHUNSHI RAILWAY STATION,  
PRAYAGRAJ,PRAYAGRAJ,211019

Application Id-  
21443697

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **ITD CEMENTATION INDIA LIMITED** located at **JHUNSHI RAILWAY STATION, PRAYAGRAJ,PRAYAGRAJ,211019**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ITD CEMENTATION INDIA LIMITED** granted for the period from **23/06/2023** to **31/03/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RMC	45	Cubic Meters/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.0	Septic Tank	

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) **Sewage Treatment and Disposal :-** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 125 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) ACT 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand

Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This consent is valid for the production of Ready Mix Concrete-45 CUM/DAY.
2. Unit will ensure proper suction arrangement for trapping dust in the storage go down with proper vent.
3. Hospital is directed to maintain the canopy & stack fitted with 125 KVA D.G set in such a way that it does not create noise/Air Pollution in the adjacent environment.
4. Unit will make provision of green belt by planting fast growing saplings in all available open area.
5. Unit will ensure the suppression of dust from movement of vehicles by water sprinkling at regular interval.
6. Unit shall submit Ambient Air Quality Report of the premise quarterly done by approved laboratory.
7. Unit will ensure to provide gloves, gumboot, mask and other essential safety equipment to the workers.
8. Charging of Aggregates and courses and will be done by the unit in such a way that problem of dust

emission does not occur.

9. Unit will discharge its domestic waste through septic tank/soak pit.

10. Unit will ensure proper arrangement for Rain Water Harvesting and Ground Water Recharging.

11. Unit will ensure proper treatment of washing effluent through settling tanks with a provision of neutralization.

12. Unit will make Pucca Platform under Batching Plant with proper drainage system so that washing effluent does not spill out Pucca platform.

13. Unit will ensure zero discharge outside premise.

14. Unit will install ISI Mark Water Meter with the Bore well and maintain log book for daily water consumption.

15. Unit will comply the provision of Solid Waste Rule 2016 for safe disposal of debris/Malba.

16. Maintenance and washing of vehicles is not allowed in the premise.

17. Unit is directed to file compliance report of conditions imposed in every quarter.

RAMESH  
KUMAR SINGH  
R.O., UPPCB PRAYAGRAJ.

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RAMESH KUMAR SINGH  
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Copy to:

CEO-2, UPPCB LUCKNOW.

RAMESH  
KUMAR SINGH  
R.O., UPPCB PRAYAGRAJ.

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**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट /अपशिष्ट फेकने के पूर्व मोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव में बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।**



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
125733/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2021

Dated : 20/04/2021

To ,

Shri ITDCEMENTATION LIMITED  
M/s ITD CEMENTATION INDIA LIMITED  
JHUNSHI RAILWAY STATION, PRAYAGRAJ,PRAYAGRAJ,211019  
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ITD CEMENTATION INDIA LIMITED

Reference Application No :11910954

Dated :20/04/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. ITD CEMENTATION INDIA LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 20/04/2021 to 31/03/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Pradeep  
Kumar  
Vishwakarma  
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Pradeep Kumar  
Vishwakarma  
Date: 2021.04.20  
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**For and on behalf of U.P. Pollution Control Board**

**R.O., UPPCB PRAYAGRAJ.**

**Enclosed : As above  
(condition of consent):**

Copy to: CEO-2, UPPCB LUCKNOW.

Pradeep  
Kumar  
Vishwakarma  
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Vishwakarma  
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**R.O., UPPCB PRAYAGRAJ.**

## Annexure to Consent issued to M/s.ITD CEMENTATION INDIA LIMITED vide

Consent Order No. 11910954/ Water

Dated : 20/04/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Ready Mix Concrete-60 CUM/DAY.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

- 257**
1. This consent is valid for the production of Ready Mix Concrete-60 CUM/DAY.
  2. Unit will discharge its domestic waste through septic tank/soak pit.
  3. Unit will ensure proper arrangement for Rain Water Harvesting and Ground Water Recharging.
  4. Unit will ensure proper treatment of washing effluent through settling tanks with a provision of neutralization.
  5. Unit will make Pucca Platform under Batching Plant with proper drainage system so that washing effluent does not spill out Pucca platform.
  6. Unit will ensure zero discharge outside premise.
  7. Unit will install ISI Mark Water Meter with the Bore well and maintain log book for daily water consumption.
  8. Unit will comply the provision of Solid Waste Rule 2016 for safe disposal of debris/Malba.
  9. Maintenance and washing of vehicles is not allowed in the premise.
  10. Unit is directed to file compliance report of conditions imposed in every quarter.

**Issued with the permission of competent authority .**

Pradeep Kumar  
Vishwakarma

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**For and on behalf of U.P. Pollution Control Board .**

**R.O., UPPCB PRAYAGRAJ.**



258 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

41-107 148

14/11/23

सं. 21500-4

संदर्भ सं०  
Ref. No  
सेवा में,

H03849

टी.सी.-2/जल-172/23

दिनांक

Date 11-11-23

पंजीकृत

मै0 आई0टी0डी0 सीमेन्टेशन इण्डिया प्रा0लि0,  
झूंसी रेलवे स्टेशन,  
जनपद- प्रयागराज।

विषय- मै0 आई0टी0डी0 सीमेन्टेशन इण्डिया प्रा0लि0, झूंसी रेलवे स्टेशन, प्रयागराज के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया अवगत कराना है कि आपके इकाई मै0 आई0टी0डी0 सीमेन्टेशन इण्डिया प्रा0लि0, झूंसी रेलवे स्टेशन, प्रयागराज द्वारा राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये संचालन किये जाने के कारण इकाई के विरुद्ध राज्य बोर्ड के पत्रांक एच 00490/सी-2/जल-172/23 दिनांक 08.09.2023 द्वारा दिनांक 01.04.2023 से दिनांक 31.05.2023 तक के मध्य इकाई कुल 61 दिवस के उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाईडलाइन के अनुसार रू0 5000/- प्रतिदिन की दर से कुल रू0 305000/- (रू0 तीन लाख पाच हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया है। उक्त कारण बताओ नोटिस दिनांक 08.09.2023 के क्रम में इकाई द्वारा स्पष्टीकरण दिनांक 09.11.2023 प्रेषित किया गया है जिसमें इकाई द्वारा अवगत कराया गया है कि डिफाल्टर अवधि में हमारे द्वारा सिर्फ 06 दिवस ही बैचिंग प्लांट को चलाया गया है किन्तु इकाई द्वारा उपरोक्त अवधि में सहमति आदेश प्राप्त नहीं किया गया है इस प्रकार इकाई का प्रतिउत्तर संतोषजनक प्रतीत नहीं होता है।

क्षेत्रीय कार्यालय, प्रयागराज के पत्र दिनांक 05.12.2023 द्वारा आपके उद्योग के विरुद्ध दिनांक 01.04.2023 से दिनांक 31.05.2023 तक कुल 61 दिनों के उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रू0 5,000/- प्रतिदिन की दर से कुल रू0 305000/- (रू0 तीन लाख पाच हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु जारी कारण बताओ नोटिस की पुष्टि किये जाने की संस्तुति की गयी है।

क्षेत्रीय अधिकारी, प्रयागराज द्वारा प्रस्तुत संस्तुति आख्या एवं सक्षम स्तर से अनुमोदनोपरान्त इकाई मैसर्स आई0टी0डी0 सीमेन्टेशन इण्डिया प्रा0लि0, झूंसी रेलवे स्टेशन, प्रयागराज पर कुल रू0 305000/- (रू0 तीन लाख पाच हजार मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई0एफ0एस0 कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

सक्षम अधिकारी के अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :-

1. जिलाधिकारी, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी के समक्ष प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जायें।
3. लेखाधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से कि क्षतिपूर्ति मद में प्राप्त धनराशि का विवरण वृत्त को उपलब्ध कराने का कष्ट करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.in

वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.in

Website : www.uppcb.com

BMV



क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूंसी, प्रयागराज - 211019

Email-roprayagraj@uppcb.in

पत्रांक G00850 / I-37/2024

दिनांक 03/09/2024

अतिआवश्यक / महत्वपूर्ण

सेवा में,

मेसर्स आई0टी0डी0 सीमेन्टेशन इण्डिया प्रा0लि0,  
झूंसी रेलवे स्टेशन,  
प्रयागराज।

विषय:- राज्य बोर्ड के पत्र दिनांक 11.12.2023 के द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति राज्य बोर्ड के बैंक खाता में जमा करने के सम्बन्ध में।


महोदय,

कृपया उपरोक्त विषयक मुख्य पर्यावरण अधिकारी (वृत्त-2), बोर्ड मुख्यालय, लखनऊ के पत्र संख्या एच 03849/सी-2/जल-172/23, दिनांक 11.12.2023 का सन्दर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त पत्र के द्वारा आपकी इकाई के विरुद्ध कुल धनराशि रू0 3,05,000.00 (रू0 तीन लाख पांच हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया गया है तथा निर्देशित किया गया है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104, आई0एफ0एस0सी0 कोड UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य इस कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करें। अवगत हों कि कार्यालय अभिलेखानुसार अभी तक आप द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि इस कार्यालय को प्रेषित नहीं किया गया है।

अतः आपको पुनः निर्देशित किया जाता है कि आपकी इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित धनराशि रू0 3,05,000.00 (रू0 तीन लाख पांच हजार मात्र) को राज्य बोर्ड के उक्त बैंक खाता संख्या में 03 दिन के अन्दर जमा कराकर इस कार्यालय एवं बोर्ड मुख्यालय, लखनऊ सूचित करना सुनिश्चित करें।

संलग्नक:-यथोपरि।

भवदीय,

  
(डॉ0 एस0सी0 शुक्ला)  
क्षेत्रीय अधिकारी 0/0

प्रतिलिपि:-

1. जिलाधिकारी महोदय, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ प्रेषित कि इकाई से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की दशा में भू-राजस्व की भांति वसूली की कार्यवाही किये जाने हेतु बोर्ड मुख्यालय स्तर से कार्यवाही करने का कष्ट करें।

भारतीय डाक

RJ151100368JH IVR:8285151100368

RI JHUNSI SO (211019)

Counter No:1,04/09/2024,11:46

To:M/S I T O , ,

PIN:211019, Jhansi SO

From:REGIONAL OFFICE, ,

Wt:20gms,REG=17.0

Amt:25.96,Tax:3.96,Amt.Paid:26.00(Cash)

(Track on www.indiapost.gov.in)

(Dial 18002666868) (Wear Masks, Stay Safe)



India Post

G00850

क्षेत्रीय अधिकारी 03/09/24

0/0



ITD Cementation India Limited  
Ganga Bridge Project 111  
Near Jhusi Railway Station,  
District: Prayagraj  
(UP) Pin: - 211019

Ref: Ganga Bridge/JV-RVNL/01B/ 728 Date: 12-09-2024

To ,  
The Regional Office, U.P.Pollution Control Board  
Housing and Development Board, Sector-10  
scheme number-3, Jhusi ,Prayagraj-211019,  
Utter Pradesh.

Subject : Deposit of Penalty amount which is imposed by Pollution Control Board.

Reference: 1) Your letter No. G00850 / I-37 / 2024 date: 03.09.2024 and (2) Letter No. H-03849/ C-2/ W-172/23 Date:11.12.2023 of Chief Environment Officer (Cercle-2) Board, Headquarters- Lucknow.

Dear Sir,

With reference to above cited your letter, it is inform you that we have deposited penalty amount of Rs. 3,05,000.00 ( Rupees Three lack Five Thousand) on dated: 11.09.2024 in your Bank account No. 701502010002104, IFSC Code UBIN0570150 of Union Bank of India, Vibhav Khand, Gomti Nagar- Lucknow through RTGS which Bank details given by you, Bank UTR No."IBKLR92024091100045639" for proof.

In this continuation, we have obtained consent of Batching plant up to 31.03.2023 for our project, our mostly work has been completed up to 31.03.2023 but during inspection of your department our Batching plant had been not remove work place so you have imposed penalty against Batching Plant consent certificate lapse period from 01.04.2023 to 31.05.2023, therefore we have again taken the consent certificate valid up to 31.03.2024 and further we have removed the batching plant in month of July -2023.

This is for your information, record and disposal the matter please.

Thanking you,

Yours faithfully,

For ITD Cementation India Limited

*K. Dubey*

Krishnakant Dubey  
PROJECT MANAGER



Copy to :

1. District Magistrate, Prayagraj.
2. Chief Environment Officer (Cercle-2) Board, Headquarters- Lucknow.
3. CPM-1/RVNL, Ganga Bridge 111, Jhusi-Daraganj, near Jhusi Railway Station, Jhusi Prayagraj-211019

*A. K. Sharma*  
12/09/24

*K. Dubey*  
12/09/2024



संलग्नक - 7  
261

दूरभाष: / Ph. : 0532-2569121

# क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूंसी, प्रयागराज - 211019

Email-ropravagrai@uppcb.in

दिनांक 12/06/2023

संदर्भ सं०. (100049/J-37) 2023

सेवा में,


महाप्रबन्धक,  
रेल विकास निगम लिमिटेड,  
झूंसी रेलवे स्टेशन, झूंसी,  
प्रयागराज।

विषय: उ0प्र0 के प्रयागराज जिले में गंगा नदी पर दारागंज और झूंसी के बीच निर्माणाधीन रेलवे पुल के कार्यों के दौरान गंगा नदी में फैलाए जा रहे प्रदूषण को रोकने के सम्बन्ध में।  
महोदय,

कृपया कार्यकारी निदेशक, (तकनीकी), राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली के पत्र दिनांक 01.05.2023 जो जिलाधिकारी महोदय, प्रयागराज को सम्बोधित है। उक्त पत्र मुख्य विकास अधिकारी महोदय, प्रयागराज के पत्र दिनांक 25.05.2023 के माध्यम से इस कार्यालय में दिनांक 02.06.2023 को प्राप्त हुआ है, का सन्दर्भ ग्रहण करने का कष्ट करें। राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली का उपरोक्त पत्र सीधे इस कार्यालय में भी दिनांक 08.05.2023 को प्राप्त हुआ है। उपरोक्त पत्रों के क्रम में निर्माणाधीन रेलवे पुल का निरीक्षण इस कार्यालय द्वारा दिनांक 30.05.2023 को कराया गया। निरीक्षण के दौरान प्रतिनिधि के रूप में श्री वी0के0 अग्रवाल, महाप्रबन्धन एवं श्री पी0सी0 शुक्ला, वरिष्ठ उप महाप्रबन्धक उपस्थित थे। निरीक्षण के समय संज्ञान में आया कि गंगा नदी पर निर्माण किये जा रहे उपरोक्त रेलवे पुल के संबंध में राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली से अनापत्ति प्रमाण पत्र प्राप्त नहीं किया गया है।

अतः आपको सूचित किया जाता है कि राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली के कार्यालय से सम्पर्क कर नियमानुसार अनापत्ति प्रमाण पत्र प्राप्त करना सुनिश्चित करें।

भवदीय,

  
12/06/2023  
क्षेत्रीय अधिकारी

०१८

स्पीड पोस्ट/ईमेल

संख्या- TE-12015/3/2023-O/o ED(TECH) -एनएमसीजी  
राष्ट्रीय स्वच्छ गंगा मिशन  
भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग

\*\*\*\*

पहली मंजिल, मेजर ध्यान चंद नेशनल स्टेडियम,  
निकट इंडिया गेट, नई दिल्ली - 110001,  
दिनांक: 06.11. 2023

सेवामें,

जिलाधिकारी, प्रयागराज  
जिला गंगा सुरक्षा समिति  
जिलाधिकारी कार्यालय, प्रयागराज,  
उत्तर प्रदेश - 211002 Email: [dmail@nic.in](mailto:dmail@nic.in)

विषय: उत्तर प्रदेश के प्रयागराज जिले में राष्ट्रीय स्वच्छ गंगा मिशन) एनएमसीजी (की पूर्व अनुमति के बिना गंगा नदी पर दारागंज और झूसी के बीच निर्माणाधीन रेलवे पुल के निर्माण कार्य के दौरान गंगा नदी में फैल रहे प्रदूषण को रोकने तथा एनएमसीजी के पूर्व अनुमति के कार्य शुरू करने पर उचित विधिक कार्यवाही हेतु।

कृपया महाप्रबंधक, रेल विकास निगम लिमिटेड, झूसी, प्रयागराज के पत्र दिनांक 17.06.2023 जिसमें कहा गया है कि निर्माण कंपनी आईटीडी सीमेंटेशन इंडिया लिमिटेड द्वारा अपने पत्रांक संख्या गंगा/ब्रिज/आरवीएनएल/01सी/509 11.05.2023 के माध्यम से उपरोक्त विषय में स्पष्टीकरण प्रदान किया गया है। इस संबंध में कृपया यूपीपीसीबी के पत्र दिनांक 12.06.2023 (प्रतिलिपि संलग्न) का संदर्भ लें जिसमें यह स्पष्ट रूप से निर्दिष्ट किया गया है कि स्थापित वैचिंग प्लॉट के लिए अपेक्षित अनुमोदन 31.03.2023 को समाप्त हो गया है और पुल निर्माण साइट पर किया जा रहा कोई भी निर्माण कार्य जल और वायु अधिनियम के प्रावधान का उल्लंघन है।

2. स्वच्छ गंगा के लिए राष्ट्रीय मिशन (एनएमसीजी) को भारत सरकार द्वारा एक प्राधिकरण के रूप में दिनांक 07.10.2016 की अधिसूचना "का.आ. 3187(अ)" के तहत गठित किया गया है और इसे पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 5 के तहत गंगा नदी और इसकी सहायक नदियों में प्रदूषण का नियंत्रण, रोकथाम और संवर्धन की शक्ति प्रदान की गई है। उक्त अधिसूचना के प्रावधानों के अनुसार, एनएमसीजी को प्रदूषण और कार्याकल्प, गंगा नदी और इसकी सहायक नदियों के संरक्षण और प्रबंधन के लिए आवश्यक दिशा-निर्देशों को लिखित रूप में जारी एवम लागू करना है।

Acc/5A-2

भारत सरकार की जल शक्ति मंत्रालय के अधीन राष्ट्रीय स्वच्छ गंगा मिशन द्वारा जारी अधिसूचना 42 की पैरा 2016 अक्टूबर 07 में स्पष्ट रूप से उल्लेखित विवरण का पूर्णरूपेण उल्लंघन होता है जिसमें यह कहा गया है कि निम्नलिखित मामलों पर पूर्व अनुमोदन लेना आवश्यक है :

- i. गंगा नदी की डाउन स्ट्रीम जल की प्रवाह को प्रभावित किये बिना गंगा नदी में जल की भण्डारण के डायवर्जन की प्रणाली।
- ii. गंगा नदी या नदी की तट पर या इसके बाद योजना क्षेत्रों पर पुलों और सहायक सड़कों तथा तटों का निर्माण।

3. इसी संदर्भ में यह भी अवगत करना आवश्यक है की पर्यावरण संरक्षण अधिनियम 1986 की धारा 15 के प्रावधानों के अनुसार:

15. अधिनियमों तथा नियमों, आदेशों और निदेशों के उपबंधों के उल्लंघन के लिए शास्ति-(1) जो कोई इस अधिनियम के उपबंधों या इसके अधीन बनाए गए नियमों या निकाले गए आदेशों या दिए गए निदेशों में से किसी का पालन करने में असफल रहेगा या उल्लंघन करेगा, वह ऐसी प्रत्येक असफलता या उल्लंघन के संबंध में कारावास से, जिसकी अवधि पांच वर्ष तक की हो सकेगी, या जुर्माने से, जो एक लाख रुपए तक का हो सकेगा, या दोनों से, और यदि ऐसे असफलता या उल्लंघन चालू रहता है तो अतिरिक्त जुर्माने से, जो ऐसी प्रथम असफलता या उल्लंघन के लिए दोषसिद्धि के पश्चात् ऐसे प्रत्येक दिन के लिए जिसके दौरान असफलता या उल्लंघन चालू रहता है, पांच हजार रुपए तक का हो सकेगा, दण्डनीय होगा।

4. यह की उपर्युक्त अधिसूचना के प्रावधानों के अनुरूप राज्य गंगा समिति और जिला गंगा समिति के माध्यम से प्राप्त एन.एम.सी.जी. की पूर्व स्वीकृति/ अनापत्ति प्रमाण पत्र के बिना कोई भी व्यक्ति गंगा अथवा गंगा की अन्य सहायक नदियों के किनारे/ तल/ बाढ़ आवृत्ति परीक्षेत्र में आवासीय या वाणिज्यिक या औद्योगिक या किसी अन्य प्रयोजन से स्थायी अथवा अस्थायी संरचना का निर्माण नहीं करेगा। अधिसूचना में निर्दष्ट है की गंगा नदी या नदी के तट पर या इसके बाद योजना क्षेत्रों में पुलों और सहायक सड़को तथा तटों के निर्माण सम्बन्धी मामलो पर राष्ट्रीय स्वच्छ गंगा मिशन से पूर्व अनुमोदन लेना अनिवार्य होगा। अधिसूचना में ये भी प्रावधानित है की कोई भी व्यक्ति ऐसा कोई क्रियाकलाप अथवा किसी परियोजना अथवा प्रक्रिया अथवा क्रियाकलाप नहीं करेगा अथवा जारी रखेगा जिससे गंगा नदी में प्रदूषण हो चाहे यह क्रियाकलाप इस आदेश में उल्लेखित हो या न हो।

5. यहां उल्लेखनीय है कि मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांकित 13.07.2017 (ओ.ए.सं. 200/2014 में पारित) द्वारा नदी बाढ़ क्षेत्र संरक्षण निमित्त निर्गत निर्देश के अनुसार गंगा नदी या नदी के बाढ़ आवृत्ति परिक्षेत्र में निर्माण कार्य जनित कचड़ा, कूड़ा, मलवा आदि फेंकना प्रतिबंधित है और इसका उल्लंघन करने की दशा में राज्य प्रदूषण नियंत्रण बोर्ड/ समितियों द्वारा उल्लंघन-कर्ताओं से पर्यावरणीय क्षतिपूर्ति वसूलने का आदेश है।

6. इसलिए उपर्युक्त प्रावधानों को ध्यान में रखते हुए अनुरोध किया जाता है कि एनएमसीजी से अनुरोध/अनापत्ति प्रमाण पत्र प्राप्त होने के उपरांत ही रेलवे पुल के निर्माण कार्य को अग्रसर किया जाये। अतः यह भी सुनिश्चित किया जाये की आईटीडी सीमेंटेशन इंडिया लिमिटेड को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा जारी की गयी बैचिंग प्लांट को निर्गत सहमति जिसकी आदेश वैधता दिनांक 31.03.2023 को समाप्त हो चुकी है को पुनः प्राप्त किया जाये।

यह पत्र सक्षम प्राधिकारी के अनुमोदन से जारी किया जा रहा है।

संलग्न: ऊपरोक्त अनुसार।

भवदीय




(अनूप कुमार श्रीवास्तव)  
कार्यकारी निदेशक (तकनीकी)

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्रवाई हेतु:

1. प्रोजेक्ट डायरेक्टर, उत्तर प्रदेश राज्य मिशन फॉर क्लीन गंगा (स्पंज -उप ) प्लाट नंबर -18 सेक्टर -7 गोमती नगर एक्सटेंशन, लखनऊ -226010
2. श्री विनय कुमार अग्रवाल, महाप्रबंधक रेल विकास निगम लिमिटेड, झूसी प्रयागराज -211019 (Email: gmravnlprij@gmail.com)
3. मुख्य पर्यावरण अधिकारी (वृत्त-2) ऊ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ-226010
4. क्षेत्रीय अधिकारी , उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड आवास विकास परिषद् कॉलोनी सेक्टर-10, योजना संख्या-3, झूसी प्रयागराज-221506
5. मंडल रेल प्रबंधक, कार्यालय मंडल रेल प्रबंधक, नवाब यूसुफ रोड, सिविल लाइंस, प्रयागराज (उत्तर प्रदेश) - 211001
6. महाप्रबंधक, उत्तर मध्य रेलवे/प्रधान कार्यालय, सूबेदारगंज, ए-ब्लॉक जीपीओ कॉम्प्लेक्स, आईएनए, प्रयागराज (उत्तर प्रदेश) - 211015
7. मुख्य प्रशासनिक अधिकारी निर्माण, उत्तर मध्य रेलवे/प्रधान कार्यालय, सूबेदारगंज, ए-ब्लॉक जीपीओ कॉम्प्लेक्स, आईएनए, प्रयागराज (उत्तर प्रदेश) - 211015

प्रतिलिपि सूचनार्थ :

1. महानिदेशक, एनएमसीजी, नई दिल्ली -110001
2. श्री एस.एस.सिंह, राष्ट्रीय महासचिव, भारतीय किसान यूनियन) पूर्वा(, बी-203, बट्टी आवास योजना, तेलियरगंज, प्रयागराज, उत्तर प्रदेश - 211004



(अनूप कुमार श्रीवास्तव)  
कार्यकारी निदेशक (तकनीकी)



संलग्नक - 9

दूरभाष: / Ph. : 0532-2569727

265  
क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूंसी, प्रयागराज - 211019

Email-ropravagraj@uppcb.in

संदर्भ सं० G100801 / I-37 / 2023

दिनांक 23/11/2023

सेवा में,

महाप्रबन्धक,  
रेल विकास निगम लिमिटेड,  
झूंसी रेलवे स्टेशन,  
झूंसी, प्रयागराज।

विषय: उत्तर प्रदेश के प्रयागराज जिले में राष्ट्रीय स्वच्छ गंगा मिशन (एनएमसीजी) की पूर्व अनुमति के बिना गंगा नदी पर दारागंज और झूंसी के बीच निर्माणाधीन रेलवे पुल के निर्माण कार्य के दौरान गंगा नदी में फैल रहे प्रदूषण को रोकने तथा एनएमसीजी के पूर्व अनुमति के कार्य करने पर उचित विधिक कायवाही हेतु।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० जी00728/आई-37/2023 दिनांक 04.12.2023 का संदर्भ ग्रहण करने का कष्ट करें, जो मेसर्स आईटीडी सीमेन्टेशन इण्डिया लि०, झूंसी रेलवे स्टेशन, प्रयागराज को प्रेषित एवं आपको पृष्ठांकित किया गया है। अवगत कराना है कि कार्यकारी निदेशक (तकनीकी) एनएमसीजी (जल शक्ति मंत्रालय, जल संशाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार, दिल्ली के पत्र सं० गंगा ब्रिज/जेवी-आरवीएनएल/01बी/615 दिनांक 17.11.2023 जो जिलाधिकारी/अध्यक्ष, जिला गंगा सुरक्षा समिति, प्रयागराज को सम्बोधित एवं इस कार्यालय को भी पृष्ठांकित है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र में यह उल्लेख किया गया है कि एनएमसीजी से अनुरोध/अनापत्ति प्रमाण पत्र प्राप्त होने के उपरांत ही रेलवे पुल के निर्माण कार्य को अग्रसर किया जाए। अवगत कराना है कि वर्तमान में पुल निर्माण का कार्य प्रगति पर है, जिससे यह परिलक्षित होता है कि आप द्वारा राष्ट्रीय स्वच्छ गंगा मिशन के पत्र दिनांक 06.11.2023 में उल्लिखित निर्देशों के अनुपालन नहीं किया जा रहा है।

उपरोक्त परिपेक्ष्य में आपको पुनः निर्देशित किया जाता है कि राष्ट्रीय स्वच्छ गंगा मिशन के पत्र दिनांक 06.11.2023 में उल्लिखित तथ्यों के अनुपालन में राष्ट्रीय स्वच्छ गंगा मिशन से अनापत्ति प्रमाण पत्र प्राप्त होने के उपरांत ही नियमानुसार रेलवे पुल के निर्माण कार्य को अग्रसर किया जाए।

भवदीय,

(आर०के० सिंह)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. जिलाधिकारी महोदय, प्रयागराज को सादर सूचनार्थ प्रेषित।
2. श्री एस०एस० सिंह, राष्ट्रीय सचिव, भारतीय किसान यूनियन (पूर्वा), बी-203, बट्टी आवास योजना, तेलियरगंज, प्रयागराज, उ०प्र० को सूचनार्थ प्रेषित।

23/11/23

क्षेत्रीय अधिकारी



संलग्नक - 10

दूरभाष: / Ph. : 0532-2569727

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूंसी, प्रयागराज - 211019

Email-roprayagraj@uppcb.in

पत्रांक G000149 / NUT OA.WD. 011/2024

दिनांक 3/09/2024

सेवा में,

मण्डल रेल प्रबन्धक,  
कार्यालय मण्डल रेल प्रबंधक,  
नवाब यूसुफ रोड, सिविल लाईन्स,  
प्रयागराज-211001

अतिआवश्यक/महत्वपूर्ण  
मा0 एन0जी0टी0 प्रकरण  
अनुस्मारक

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 611/2024 (आई0ए0 नं0 261/2024) भारतीय किसान यूनियन (पूर्वा) बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक-03.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्र संख्या जी 00663/एन0जी0टी0 ओ0ए0 नं0 611/2024, दिनांक 12.07.2024 का सन्दर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न), जिसके माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 611/2024 (आई0ए0 नं0 261/2024) भारतीय किसान यूनियन (पूर्वा) बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक-03.07.2024 को पारित आदेश के क्रम में एन0एम0सी0जी0, नई दिल्ली एवं अन्य सम्बन्धित विभागों से प्राप्त अनापत्ति प्रमाण पत्र/अनुमति पत्र प्रेषित करने की अपेक्षा की गयी थी, किन्तु अभी तक अनापत्ति प्रमाण-पत्र/अनुमति पत्र इस कार्यालय को प्रेषित नहीं किया गया है। मा0 एन0जी0टी0 द्वारा दिनांक 03.07.2024 को पारित आदेश के मुख्य अंश निम्नवत् है :-

"..... 4. In this original application, the applicant has raised a grievance against the ongoing construction of Rail Bridge between Daraganj and Jhunsi which is stated to be on the floodplain. Further grievance of the applicant is that the bridge is being constructed in violation of the provisions of River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016. Learned counsel for the applicant has placed reliance upon clause 42 of the said order which reads as under:-

" (42) कतिपय मामलों में पूर्व अनुमोदन देना- प्रत्येक व्यक्ति राज्य गंगा समितियां, जिला गंगा संरक्षण समितियां और स्थानीय प्राधिकरण तथा अन्य प्राधिकारी गंगा नदी से संबंधित तथा गंगा नदी या इसकी सहायक नदियों के दायरे में आने वाले क्षेत्र से संबंधित निम्नलिखित मामलों पर, यदि राष्ट्रीय गंगा नदी के निर्णयों को कार्यान्वित करना अपेक्षित है, तो राष्ट्रीय स्वच्छ गंगा मिशन का पूर्व अनुमोदन प्राप्त करना होगा। नामतः-

(क) गंगा नदी के डाउन स्ट्रीम जल के प्रवाह को प्रभावित किए बिना गंगा नदी में जल के भण्डारण के डाइवर्जन की प्रणाली;

(ख) गंगा नदी या नदी के तट पर या इसके बाढ़ योजना क्षेत्रों पर पुलों और सहायक सड़कों तथा तटों का निर्माण;

(ग) घाटों का निर्माण अथवा किसी भी मौजूदा घाट का विस्तार;

(घ) घाटों का निर्माण;

(ङ.) जल के संग्रह अथवा डाइवर्जन या नियंत्रण के लिए स्थायी जलीय संरचनाओं का निर्माण अथवा गंगा नदी अथवा इसकी सहायक नदियों का रौनलीकरण;

(च) पहाड़ी ढलानों और अधिसूचित वन तथा अन्य पर्याकृष्णीय दृष्टि से संवेदी क्षेत्रों का वन कटाव;

(छ) कोई अन्य कार्यकलाप जो कि परागाफ 4 में सिद्धांतों के विपरीत निर्धारित किए गए हैं उन्हे राष्ट्रीय स्वच्छ गंगा मिशन द्वारा विनिर्दिष्ट किया जाए। "

5. Referring to the said clause he has submitted that for the construction of the bridge over the River Ganga or its river bank or its flood plain area the approval of the NMCG is required which has not been obtained in the matter. In support of his submission he has also placed reliance upon the communication dated 06.11.2023 (Page

(2)

84) sent by the NMCG to the District Magistrate, Prayagraj raising objection to the construction of the said bridge. Further submission of counsel for the applicant is that in the course of construction of the bridge the soil is being dumped in the river bed disturbing the ecology of the river

6. The OA raises substantial issue relating to compliance of environmental norms. 2

7. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

8. List on 26.09.2024"

मा० एन०जी०टी० द्वारा पारित उक्त आदेश के क्रम में गंगा नदी पर दारागंज एवं झूंसी के मध्य निर्माण किये जा रहे रेल ब्रिज के सन्दर्भ में एन०एम०सी०जी०, नई दिल्ली एवं अन्य सम्बन्धित विभागों से प्राप्त किये गये अनापत्ति प्रमाण/अनुमति पत्र की प्रति 05 दिवस के अन्दर प्रत्येक दशा में इस कार्यालय को प्रेषित करने का कष्ट करें। कृपया ध्यान दें कि मा० एन०एम०सी०जी०, उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं अन्य सम्बन्धित विभागों से अनापत्ति प्रमाण-पत्र/अनुमति पत्र प्राप्त होने के उपरान्त ही रेलवे पुल के निर्माण को किया जाये।

संलग्नक:-यथोपरि।

भवदीय,



(डॉ० एस०सी० शुक्ला) 03/9/24  
क्षेत्रीय अधिकारी

o/c

पृ०स० एवं दिनांक : उपरोक्त।

प्रतिलिपि:-

1. महाप्रबंधक, रेल विकास निगम लि०, झूंसी रेलवे स्टेशन, झूंसी, प्रयागराज को मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 03.07.2024 की प्रति संलग्न कर इस आशय के साथ प्रेषित कि गंगा नदी पर दारागंज व झूंसी के मध्य निर्माणाधीन रेलवे ब्रिज के निर्माण हेतु एन०एम०सी०जी०, नई दिल्ली, उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं अन्य सम्बन्धित विभागों से प्राप्त किये गये अनापत्ति प्रमाण-पत्र/अनुमति पत्र की प्रति 05 दिन के अन्दर इस कार्यालय को प्रेषित करना सुनिश्चित करें। एन०एम०सी०जी०, उ०प्र० प्रदूषण नियंत्रण बोर्ड व अन्य सम्बन्धित विभागों से अनापत्ति प्रमाण-पत्र/अनुमति पत्र प्राप्त करने के उपरान्त ही रेलवे ब्रिज का निर्माण किया जाये।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।



क्षेत्रीय अधिकारी 03/9/24

o/c



**Photographs showing newly constructed Rail bridge over River Ganga near pier no. 25, towards Daraganj, Prayagraj on dt. 10.09.2024.**



**Photographs showing newly constructed Rail bridge over River Ganga near pier no. 01 towards Jhunsi, Prayajraj on dt. 10.09.2024.**



**Photographs showing dismantled concrete batching plant of M/s ITD Cementation India Pvt. Ltd. , Jhunsi, Prayagraj on dt. 10.09.2024.**